

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO -19 OF 2019

IN THE MATTER OF:

Kalinga Nagar Paribesh Surakhya Samiti - -- Applicant

Verses

Member Secretary, Odisha State Pollution Control Board, & others

Respondents

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DATE: 07/04/2023 Cell-9437279278

SANKAR PRASAD PANI



ADVOCATE,

Plot No 2132/4814, NageswarTangi, Bhubaneswar 751002, sankarprasadpani@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**EASTERN ZONE BENCH, KOLKATA****ORIGINAL APPLICATION NO -19 OF 2019****IN THE MATTER OF:**

Kalinga Nagar Paribesh Surakhya Samiti - -- Applicant

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Respondents

SUPPLIMENTARY AFFIDAVIT ON BEHALF OF APPLICANT

I, Aswini Kumar Dhal S/o Amulya Kumar Dhal aged about 36 years, At/po- Jakhapura, Via- Dangadi Dist-Jajpur, Odisha -755026, do hereby solemnly affirm and declare as under:

1. That I am the President of the Applicant Organisation in the abovementioned Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That the present affidavit is in addition to the Additional Affidavit dated 1/08/2019 and 18/09/2019 already filed and taken on record.
3. M/s VISA Steel Ltd. has set up an Integrated Steel Plant by installing Rolling Mill (1.5 MTPA rolled products) and Captive Power Plant (256 MW) at Kalinganagar Industrial Complex. Total 486 ha. land has been acquired from Industrial Infrastructure Development Corporation (IDCO), Govt. of Orissa at Kalinganagar Industrial Complex and environment clearance has been granted by the Ministry vide letter no.

J-11011/33/2007-IA.II (I) dated 12th June, 2007. The EC letter clearly specifies that the plant will operate in Zero Discharge condition.

4. Subsequently, State Pollution Control Board, Odisha has granted separate Consent to Operate each of the units such as steel unit, coke oven and ferro alloy unit and under special condition SPCB had stipulated that under no circumstances the process waste water shall be allowed to be discharged to outside
5. Pursuant to one of the complaint, the Senior Scientist of MoEFCC Integrated Regional Office Bhubaneswar has inspected the unit and point of discharges along with the Regional Officer of Odisha State Pollution Control Board on 26th October 2021.
6. **That the Inspection Report of 26th October 2021 was prepared on 11th Jan 2022 and a copy of the report was sent to the undersigned through email on 12th Jan 2022.** That the report has a clear finding of non-compliance of Environment clearance conditions and specific observation as follows
 - i. ETP and Surgface Runoff treatment system is not functional
 - ii. Continuous Discharge of water to outside plant premises at different locations
 - iii. Non operation of the Sewage Treatment Plant
 - iv. Discharge of black polluted water from point no 3 and 4
 - v. Condition of zero effluent discharge has not been complied
 - vi. CTO granted in favor of M/s Visa Coke without Environment clearance. This confirms that the M/s VISA Coke is operating without Environment Clearance. **Copy of MoEFCC Inspection report dated 11/01/2022 is annexed here with as ANNEXURE-1**

7. The applicant society has been continuously bringing to the Notice of State Pollution Control Board and Central Pollution Control Board through whatsapp and Email providing the video evidences of the water quality and the quantum of water being discharged to outside by the Unit.
8. During the earlier visit of A. K Gupta, Scientist MOEFCC Dated 30 .11. 2018, it is mentioned in the conclusion point no(iii)

" it is important to re -examine the design and size of surface treatment facilities (oil ,grease, trapper ,settling chamber etc) by government institutions likes IIT, IMMT, NIT, etc for proper treatment & maximum utilization of surface run off for various process including green belt development, water sprinkling etc.

In addition to above it may also minimize the uses of river water .Based on above fact water balance chart will also be prepared by NABET approved agencies of Government institutions likes IIT, IMMT, NIT etc and should be submitted to this office for further direction" The industry has not examine design and size of SRTS from IIT, IIMT etc so it cannot ascertain the adequacy system of SRTS. Further on the day of visit of MOFECC officer on dated 26 .10.2021, both SRTS of VISA COKE AND VISA STEEL were found default and not operational for a long period. It clearly indicates that the industry has been discharging untreated surface runoff to outside continuously. MoEFCC Monitoring report dated 30/11/2018 is annexed as **ANNEXURE-2**

9. **That the pollution control board has issued several show cause notices on different occasion from 2015 till 2022. The list of show cause notices are reproduced in a tabular format as bellow.**

Sl No	Date of inspection/Show cause	Finding suggesting Presence of Hexa-valent Chromium & Cyanide
1	27/06/2015	Letter of Sr Environmental Engineer of SPC Board to Regional Officer Kalinganagar to cause inquiry into water pollution and damage to agricultural land by waste water discharge from private company
2	09/07/2015	Letter from Regional Officer to Private company directing to stop discharge of untreated waste water to outside of factory premises causing serious problem of water pollution and surrounding cultivated area
3	Show cause Notice dated 10/07/2015	noncompliance and discharge of effluent to agricultural land near Satabainshia contaminating the land with charcoal, phenol and cyanide
4	15/10/2015	Letter from Regional Officer to Member Secretary informing that the private company is not paying proper attention to the pollution control measures and continuously causing air pollution in the area which may cause serious discontent among local people.
5	16/10/2015	Ash utilization is not satisfactory
6	2/06/2016 Show cause Notice	Dust emission during transportation, bag filters not in operation and defunct condition, release of flue gas, dry fog system not in operation, heavy fugitive emission, fixed water sprinklers not installed, overall housekeeping not satisfactory,

		plantation activity not satisfactory
7	24/06/2016	Show cause indicating waste water discharged from earthen reservoir to outside without any treatment
8	09/09/2016	Show Cause against VISA steel for discharge of waste water to outside factory premises along with other reasons for failure in taking the pollution control measures.
9	Report dated 26/10/2016	Cyanide content is 1.53 mg/l in place of prescribed limit of 0.2
10	18/11/2016	Closure notice issued to the VISA steel for deficiency in pollution control measures and serious violation of consent conditions and revoked the Consent to Operate for non compliances on 19 different grounds.
11	Inspection Report dated 24/07/2018	Furnace cooling water from ferrochrome plant is mixing with the runoff water and is discharged through a culvert at the boundary near the backside of the plant guest house It was also reported at para-4 that the analysis of waste water shows traces of Hexa-valent chromium, phenol and cyanide in the effluent.
12	2/11/2018 direction Under Section 31A of Air Act and 33A of	Asking for provision of treatment for Hexavalent chromium removal from surface run off generated from raw material handling area and briquette plant area, a separate SRTS for coke oven and another SRTS for Ferro alloys Plant(FAP) unit 2

	water Act	
13	show cause notice dated 23/09/2019	Hexa-valent chromium in the discharge water of FAP 2 is 0.499 mg/ltr which are almost five times than the prescribed limit of 0.1mg/l . Similarly the Hexa-valent Cr discharge at culvert 1 is 0.12mg/l which is also higher than the prescribed limit for inland surface water. No ETP constructed as on date
14	12/03/ 2021	Dumping of 60,000MT of and height is above height of boundary wall, fly-ash in haphazard manner, heavy fugitive dust emission
15	15/04/2021	<p>This is to inform that, the online data received at the RT-DAS serve of the Board was reviewed for the period 1st Feb. 2021 to 28th Feb. 2021 and the following Non-compliances were observed.</p> <ol style="list-style-type: none"> 1) PM value of CEMS-6 (Ferro Chrome Complex - 2) is very low (0.06 or 0.05) up to 26.02.2021 at 6 AM from 01.02.2021 at 12 AM. 2) Further, data availability percentage of CEMS-S is below 85. 3) Incase of CEMS-7, very low value of PM i.e., below 10 is observed throughout the period. 4) Constant value of PM 10 of (AAQMS-1) near GT Hostel is observed most of the time. 5) No data is found for the paramelers NO, NO2 and NOx of AAQMS-1 (near GT

		Hostel). 6) Zero value is noticed most of the time incase of parameter PM 10 of AAQMS-2 which is near WTP. 7) CO value of AAQMS -2 remains above the prescribed standard, so many times throughout the period. 8) Zero value, data not available and if available too low value is observed in case of parameter No of AAQMS-2. 9) Most of the time zero value is observed in case of parameters PM10 and NOx of AAQMS-3 (near leaming centre) 10) PM10 value of AAQMS-4 (near DM plant) exceeds the prescribed standard, so many times. Also zero value is noticed. 11. Zero value and data not available is found incase of parameter NO of AAQMS-4. 12. No data is available in case of EQMS (nar main gate).
16	4/10/2021	Ambient air quality beyond the prescribed standard

Copy of Show Cause Notice issued by SPCB on dated 2/02/2016, 9/07/2015, 18/11/2016, 16/10/2015, 24/06/2016, 9/09/2016, 4/08/2018, 23/09/2019, 15/04/2021, 12/03/2021 is annexed as **ANNEXURE-3series**

10.That the continuous discharge of untreated water to outside in 8 different places though the EC condition specifies the plant needs to be a Zero Liquid Discharge and same is in violation of Water Act 1974 as the same outlets are not permitted. Despite of knowledge, the Regional Officer, SPCB, Kalinganagar is allowing the unit to operate in violation

of EC conditions.. Copy of Revenue Inspector Report dated 31/07/2020 is annexed here unto as **ANNEXURE-4**

11. That the local Zilla Parishad Member namely Susanta Kumar Samal vide letter dated 1/03/2021 has addressed the Chairman SPCB, Odisha and brought to his notice about the ongoing pollution caused by VISA group. Copy of letter dated 1/03/2021 is annexed here with as **ANNEXURE-5**

12. That the leader of Opposition, Odisha Legislative Assembly, Honble Sri Pradipta Kumar Nayak vide his letter dated 9/02/2021 has urged the Chairman SPCB, Odisha to act against the VISA group for violation of environment norms. Copy of letter dated 9/02/2021 is annexed here with as **ANNEXURE-6**

13. Despite of continuous non-compliances, the state pollution control board has allowed the unit to discharge the waste water through five outlets in violation of Zero Liquid Discharge condition of Environment Clearance letter. Further four additional conditions have been imposed suggesting the continuous non-compliances and not adhering to the CTO conditions. Copy of CTO letter dated 22/03/2023 as **ANNEXURE-7**

14. That the ambient air quality report of the unit from 14/02/2019 till 2021 suggests the emission standard is not within prescribed limit. The list of dates suggesting the violation of Ambient air quality norms as reported by SPCB is as follows

SLNO	DATE OF REPORT	VIOLATION(PM 10)
1	14/02/2019	126 ugm/m ³ for PM 10 particles
2	26/07/2019	191 near plant entrance gate, 182 near DM plant, 110 in FAP complex-2

3	16/03/2020	112 near cooling tower of Mini Blast Furnace
4	19/06/2020	117 near Material gate
5	3/02/2021	108 near learning center, 140 near maingate
6	23/8/2021	117 near main gate 135 near FAP complex

The Ambient Air Quality Report of various dates is annexed here with as **ANNEXURE-8**

- 15.** That the inspection report in respect of Joint Monitoring of Waste Water Quality of Major industrial houses dated 8/10/2014 suggests the cyanide concentration at the discharge point of VISA steel is 0.4mg/l and violate the standard norms of industrial discharge (standard for inland surface 0.2mg/l). The report further says that the cyanide concentration at Gandanallah is observed to be high. It is needless to state that Gandanall is the life line of Kalinganagar Area and this nalla finally join with Brahmani River. Because of the pollution in Gandanalla due to industrial discharge, the Brahmani River also gets polluted. Copy of the Report dated 8/10/2014 is annexed here with as **ANNEXURE-9**
- 16.** That the SPCB inspection report of 23/06/2015 suggests that because of discharge of waste water from VISA steel, the agricultural land gets damaged and the adjoining natural nalla is also contaminated with charcoal, cyanide and phenol. Copy of the report along with covering letter dated 9/07/2015 is annexed here with as **ANNEXURE-10**
- 17.** That the discharge of waste water from the industry continues on day to day basis and the applicant has brought to the notice of SPCB odisha with photographs of industrial discharge to outside dated 31/03/2023 and 2/04/20023 with email dated 2/04/2023 is annexed here with as **ANNEXURE-11**

18. That because of the discharge the agricultural land gets damaged and local farmers have complained to the SPCB regional Office and District Collectors, Jajpur time and again but no action has been taken. The grievance of the villagers was highlighted in one of the leading English newspaper on 25/05/2020.
19. That the respondent industry has been charged of illegal drawing of ground water and to that effect an FIR has been lodged by the Asst Engineer Jenapur Irrigation Sub-division on 22/03/2007 and same is annexed here with as ANNEXURE-12
20. That objecting to renewal of Consent to Operate in mechanical manner ignoring the glaring non-compliances the secretary of applicant society has filed an objection letter on 9th July 2020 to all the concerned authorities for appropriate action. It is not out of place to mention here that the unit is discharging the process water to outside as on date in violation of the Supreme Court Order dated 22nd February 2017 in Paryavan Surakshya Samiti Case where the unit discharging process/untreated water to be closed down if no corrective/remedial measures are taken within three month from the order and in that case this unit is operating for more than three years in violation of the Apex court order. The letter further states that the farmers have also complained time and again regarding the contaminated water and skin irritation when they work in their field. Further the agriculture fields are also damaged with black polluted water from the VISA industry and for that the yield of the paddy crops are declining

It is further submitted that pursuant to the inspection carried out by Senior Officers from Board on 11th Sept 2019 and after finding serious lapses in the pollution control measures, the Board has issued show cause on 23rd September 2019 asking why the Consent be not refused and unit

be closed down. The applicant represented the Authority to initiate a robust and independent inquiry into the episode renewal of consent to operate when much non compliance still exist. It appears the consent has been renewed for some extraneous consideration and in contradiction to the environmental norms and practices. Further inquiry against the officer concerned responsible for renewal of the CTO may be conducted by independent agency and thereafter appropriate action may be taken against the delinquent officers. Copy of the letter dated 9/07/2020 is annexed here with as **ANNEXURE-13**

21. That as per reports in media an on-the- spot visit programme of the Sub-Committee-II of the House Committee on Environment was made from 18.10.2022 to 20.10.2022 to look into the matter of pollution made by discharging effluent water to the agricultural land, water bodies, canals and rivers in the district of Dhenkanal, Angul, Keonjhar and Jajpur.

During this visit, Shri Mohan Majhi, Chairman and other members of Sub-Committee-II of the House Committee on Industrial Effluent expressed their dissatisfaction on pollution control measures by M/s. Visa Steel Limited. The observations of the Committee as reported by media are:

- I. M/s. Visa Cock Limited has obtained Consent to Operate from the State Pollution Control Board without obtaining the valid Environment Clearance from the competent authority, which is not in accordance with law.
- II. There is no shed for storage of raw materials namely Iron ore, chromite, lime stone, coal and manganese and hence were kept in open place in the premises of M/s. Visa Steel. Hence, rain water

carries the particles of these openly stored raw materials to the nearby firm land.

- III. The conditions laid down in different permissions are not complied with by M/s. Visa Steel and the concerned departments turned a blind eye to these violations.
- IV. Though, there is zero water discharge norms, M/s. Visa Steel Limited is continuously discharging water effluents from the factory premises to the nearby agricultural and which ultimately flows in to Gandanala.
- V. No initiative has been taken by M/s. Visa Steel for control of pollution. M/s. Visa Steel has not taken any initiative for construction of road or to create a green zone by way of plantation.
- VI. Hence, M/s. Visa Steel has been contributing a lot for creating pollution.

The link to the statement of Chairman, Public Accounts Committee and House Committee on Industrial Effluent, Odisha Legislative Assembly is attached here <https://youtu.be/hLbMPOjaw-A>

22. That in the interest of justice, the documents along with affidavit is essential to be brought on record, hence the applicant prays for appropriate order.

APPLICANT THROUGH



ADVOCATE

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO -19 OF 2019

IN THE MATTER OF:

Kalinga Nagar Paribesh Surakhya Samiti - -- Applicant

Verses

Member Secretary, Odisha State Pollution Control Board, & others --- Respondents

AFFIDAVIT

07 APR 2023

I. Aswini Kumar Dhal S/o Amulya Kumar Dhal aged about 39 years At/PO/PS Jakhapura, Dist - Jajpur, Odisha, do hereby solemnly affirm and declare as under:

- 1. That I am the President of the Applicant Organisation in the abovementioned Application
2. I am fully conversant with the facts and circumstances of the case and therefore competent to swear this Supplementary Affidavit.

IDENTIFIED BY ME

[Signature]

ADVOCATE, BBSR VERIFICATION

Aswini Kumar Dhal KALINGANAGAR PARIBESHA SURAKSHYA SAMITI

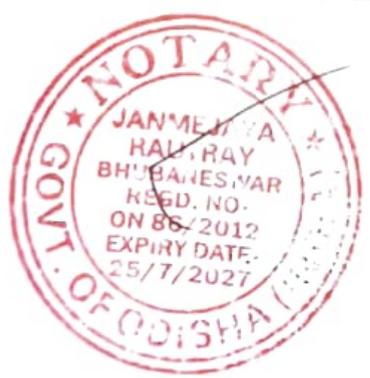
DEPONENT Authorised Signatory

I, verify that the contents of the Affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from. Verified at Bhubaneswar on...

07 APR 2023 Aswini Kumar Dhal

VERIFICANT

Authorised Signatory



The above named deponent(s) being duly identified by Gri... Appeared at... on date... are true to the best of their knowledge and belief.

07 APR 2023

JANMEJAYA RAUTRA NOTARY, GOVT. OF ODISHA

BHUBANESWAR Regd. No-ON-86/2012 Mob No-9337121273

Deponent(s) Notary, Bhubaneswar



भारत सरकार / Government of India
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / Ministry of Environment, Forest and Climate Change
 एकीकृत क्षेत्रीय कार्यालय / Integrated Regional Office
 ए/3, चंद्रशेखरपुर / A/3, Chandrasekharpur
 भुवनेश्वर - 751 023, ओडिशा / Bhubaneswar - 751 023, Odisha



Telephone: 0674 - 2301213, 2302432, 2301248, 2302452, 2302453. E-mail: roez.bsr-mef@nic.in

No.106-7 (B)/EPE / 43

11.01.2022

To

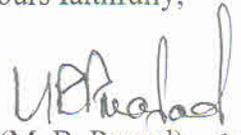
Dr. Sunder Ramanathan,
Scientist 'E'
 Ministry of Environment, Forest & Climate Change
 Indira Paryavaran Bhawan,
 Jor Bagh Road, Aliganj,
 New Delhi -110 003.
 E mail: r.sundar@nic.in

Sub: Inspection Report on public complaint by the President of an NGO, Kalinganagar Paribesa Surakshya Samiti on water pollution caused by M/s VISA Steel Ltd.

Sir,

I am directed to refer to the above subject and letters cited above and to state that a Joint Inspection was carried out on 26.10.2021 in connection with the public complaint by the President of an NGO, Kalinganagar Paribesa Suraksya Samiti on water pollution caused by M/s VISA Steel Ltd. A copy of the report is enclosed herewith for kind information and necessary action.

Yours faithfully,


 (M. R. Prasad)
 Scientist 'C'

Encl : As above

Inspection Report on public complaint by the President of an NGO, Kalinganagar Paribesa Surakshya Samiti on water pollution caused by M/s VISA Steel Ltd.

1. Petition:

A public complaint has been received from Shri Ashwini Kumar Dhal, President of the Kalinganagar Paribesh Surakshya Samiti. Subsequently, Shri Ashwini Kumar Dhal had sent representatives and e mail to this office stating that the integrated steel plant of M/s VISA Steel Ltd located at Kalinganagar, Jajpur district in Odisha, has been discharging its industrial effluents to outside the industrial plant into the surface drainages illegally, which has been causing water pollution and also affecting the villages nearby. Accordingly, the undersigned requested the Regional Officer, OSPCB, Kalinganagar and representative from the project proponent, M/s VISA Steel Ltd. to participate in the Joint Inspection on 26.10.2021.

2. Enquiry:

Fact finding on the allegations made by the petitioner in the complaints given to this office with respect to discharge of untreated industrial water to outside of the plant premises and non compliances to the statutory clearances.

3. Members present during the site visit:

The following members had carried out site inspection:

- i. Shri M.R. Prasad, Scientist 'B'
- ii. Er. Padmanav Behera, Regional Officer, Kalinganagar, OSPCB
- iii. Shri P.K. Behera, Regional Office, OSPCB
- iv. Shri M.M. Sahu, Assistant Environment Engineer, OSPCB
- v. Shri Ashwini Kumar Dhal, complainant,
- vi. Shri T.K. Mishra, General Manager (Env), VISA Steel Ltd

4. Allegations made in the application and the findings

Sl. No.	Allegations made	Observation
i.	Non-compliance of EC and CTO conditions by VISA Steel.	<i>Conditions like ETP and surface run off treatment system is not functional during site visit.</i>
	<i>EC letter dated 12.06.2007 (Specific Condition No. v)</i> Total requirement of water..... Effluent treatment plant shall be installed for treatment of the processed	Status of compliance: <i>Not complied.</i> <i>With the discharge of water to outside</i>

M.R. Prasad

	<p>water. Cooling tower and boiler blow down water will be used for coal quenching. All the waste water generated shall be treated, recycled and reused either in the process or for dust suppression or green belt development. No waste water shall be discharged outside the factory premises and zero discharge shall be adopted.</p>	<p><i>the plant premises at different locations, this condition is not complied with.</i></p> <p><i>It is also observed during the visit that the ETP is non functional. From the observation made at site, it is noted that the ETP has not been maintained and remained non functional for some time.</i></p>
	<p>EC letter dated 03.07.2008 (Specific Condition No.vii) "<i>prior permission for the drawl of 1,498 m³/hr from river Kharsua shall be obtained from the concerned department. No effluent shall be discharged outside the plant premises and zero discharge should be adopted</i>".</p>	<p>Status of compliance:</p> <p>Not complied.</p> <p><i>It has been noted that continuous discharge of water from the plant is being done from many places.</i></p>
	<p>General Condition No.iv, <i>Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated waste water shall be used for plantation purpose.</i></p>	<p>Status of compliance:</p> <p>Not complied.</p> <p><i>In the plant, there are drains connecting to the STP. However, with the non operation of the STP, this condition is not complied with.</i></p>
ii.	<p>Violation of Zero Discharge Conditions as per EC letter dated 12th June 2007.</p>	<p>The condition is not complied with.</p>
iii.	<p>Two Surface runoff Treatment System (SRTS) is not adequate as the yearly rainfall and seepage water much more than SRTS.</p>	<p><i>As per the report of Regional Officer, OSPCB, Surface runoff Treatment System (SRTS) is in defunct condition.</i></p>
iv.	<p>ETP not connected with online monitoring.</p>	<p><i>The ETP has been found to be non functional during the site visit.</i></p>
v.	<p>Continuous Discharge of Black polluted water into agriculture fields causing skin irritation upon contamination</p>	<p><i>There is discharge of black polluted water from point No.3 and 4 from which samples were collected and analyzed.</i></p> 

U. K. S. S. S.

		
vi.	Discharge of waste water in violation of EC conditions causing harm to the farmlands.	<i>The condition of Zero effluent discharge has not been complied with by the project. Industrial water has been observed to be flowing into the inland water system.</i>

5. From the records available in office, it is noted that the Ministry has accorded following ECs to the project

Name of the project	EC letter No. and date
Integrated Steel Plant (1.5 MTPA)	J-11011/133/2007/IA. II (I) dated 12.06.2017
Expansion of Integrated Steel plant by installing Rolling Mill	J-11011/1000/2007-IA. II (I) dated 03.07.2008
Ferro Chrome Plant (1,00,000 MTPA) M/s VISA Bao Ltd.	J-11011/491/2009-IA. II (I) dated 28.10.2009

Conclusion:

1. The conditions stipulated in the EC letter as well as CTO letter are not being adhered to by the industrial plant. Industrial waste water is being discharged to the outside in violation of the EC letter issued by the Ministry of Environment, Forest and Climate Change.
2. Though Environment Clearance has been accorded by the Ministry to the integrated steel plant in 2007 with coke oven being an integrated component, the Odisha State Pollution Control Board has issued separate CTO in favour of M/s VISA Coke Ltd. to which no EC has been granted.


 (M.R. Prasad)
 Scientist 'C'

M.R. Prasad
SCIENTIST 'C'
 Govt. of India
 Ministry of Environment, Forest & Climate Change
 Integrated Regional Office
 Bhubaneswar



भारत सरकार/ Government of India
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय/ Ministry of Environment, Forest & Climate Change
पूर्वी क्षेत्रीय कार्यालय/ Eastern Regional Office
ए/3 चन्द्रशेखरपुर/A/3 Chandrasekharpur,
भुवनेश्वर - 751 023/ Bhubaneswar - 751 023
Ph : 0674-2301213, 2301248, 2302452, 2302453, Fax : 2302432, E mail : roez.bsr-mef@nic.in



अनुश्रवण आख्या / Monitoring Report

S.N.	Items	Details
1.	परियोजना का नाम Name of Project	1.5 MTPA Rolling Mill & 256 MW Power Plant by M/s Visa Steel Ltd. At Kalinganagar Industrial Complex, Duburi, Jajpur, Orissa
2.	परियोजना प्राधिकरण का पता Address of project authorities	The Managing Director, M/s Visa Steel Limited, Kalinga Industrial Complex, At/PO. Jakhapura-755026, Dist. Jajpur, Orissa, E-mail: vsl@visasteel.com.
3.	पर्यावरणीय स्वीकृति पत्र सं० एवं तिथि Env. Clearance letter no. & Date	EC No. 1. J-11011/1000/2007-IA.II (I) dated 07.03.2008 & 2. J-11011/33/2007-IA.II (I) dated 12.06.2007. 3. J-11011/491/2009-IA.II(I) dated 28-10-2009
4.	क्षेत्रीय कार्यालय पत्र सं० Regional Office File no.	101-447/EPE 101-255/EPE 101-630/EPE
5.	स्थल दौरा तिथि Date of site visit	30.11.2018
6.	परियोजना की स्थिति Status of Project	Operational

7. स्थल दौरा के दौरान अवलोकन / Observations made during the site visit:

The project was monitored by the undersigned. During monitoring several officials were also present viz. Shri Vikas Dash, Shri Jitendra Kumar Sahu, Shri Avinash Kesharwani, Shri Amit Kumar, Shri Subhas K Das, Env Eng, Shri Asit kumar Patry, etc.

As per record, PAs have obtained first EC in year 2007 for setting of Integrated steel plant (1.5 MTPA) and WHRB-CPP (100 MW) at Kalinga Nagar Industrial complex (which is developed by IDCO, Govt of Odisha) in area of 486 ha un-irrigated agricultural land. Expansion EC of the above project was accorded by the Ministry on 3.7.2008 for setting of 1.5 MTPA rolled product and captive power plant (256 MW). They have obtained another EC in the name of M/s VISA BAO Ltd on 28-10-2009 for the installation of the Ferro Chrome Plant (1,00,000 MTPA), 4X16.5 MVA), change the name of VISA BAO Ltd to VISA Steel Ltd (Ferro Alloys Unit) on December, 2016. They have received merger order from NCLT, Kolkata Bench on dated 17.10.2017 and subsequently merged in the VISA Steel. They have also received combined consent to operate (CTO) from OSPCB on 19.05.2018.

SN	Component	Configuration status
1.	DRI Kiln (I & II)	2x 500 TPD
2.	Coke Oven	8 batteries (0.4 Million tonns)
3.	Power	2X25=50 MW (WHRB) 1X25= 25 MW (CFBC)
4.	Ferro Chrome	5x 16.5 MVA (1, 25,000 TPA)
5.	Rolling mill	0.5 MTPA (Closed)

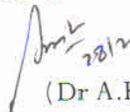
They have drawn water 375 m³/hr from River Brahamini for phase -I. River Kharsua 1,498m³/hr for phase -II. They have obtained Consent to Operate from OSPCB vide letter No. 6161/IND-I-CON-5008 dated 19.05.2018, which is valid up to 31.03.2019.

Production details FY 2017-18 (in MT)	
Plant	Production
MBF	93,812
Ferro Chrome-I	47,287
Ferro Chrome-II	67,733
DRI	237,418
Steel Melting Shop	38,716
Rolling Mill	38,634

The PAs have complied or are in process of complying with the conditions stipulated by the Ministry. In this context, information/action plans have been sought on following points:

- i. It is required to submit application along with copy of NCLT order, CTO etc to Ministry for change of name of M/s VISA BAO (EC no. J-11011/491/2009-IA.II(I) dated 28-10-2009) to M/s VISA STEEL on priority basis,
- ii. It has been found that PAs are not conducting third party analysis of the AAQ, various gases including Chromium and Nickel in stack, fugitive emission, ambient noise, ground water, TCLP etc. It is also required to conduct third party analysis of all parameters on regular basis and reports should be submitted along with six monthly compliance status to this office,
- iii. It is important to re-examine the design & size of surface treatment facilities (oil grease trapper, settling chamber etc) by Government Institution likes IIT, IMMT, NIT etc for proper treatment and maximum utilization of surface runoff for various process including green belt development, water sprinkling etc. In addition to above it may also minimize the uses of river water. Based on above fact water balance chart will also be prepared by NABET approved agencies or Government Institution likes IIT, IMMT, NIT etc and should be submitted to this office for further direction.
- iv. It has been found that majority of workers working in the project are not wearing safety equipments like Safety shoes, nose mask, helmet, glove, etc. Therefore, it is required to provide required PPEs to all workers and also conduct Occupational health surveillance of all workers on regular basis.
- v. Though almost ten years have been completed, PAs have not yet established the rain water harvesting system in the project. Therefore, it is requested to consult with CGWA/CGWB for execution of the rain water harvesting system in the project site on priority basis,
- vi. It is required to submit report on commitment made during public hearing and its compliance,
- vii. It has been noticed that PAs have not yet setup the metal recovery plant of appropriate capacity,
- viii. It is required to conduct Cr analysis in the discharge of metal recovery plant,
- ix. It is required to submit detailed report along with expenditure incurred on environmental protection measures and socio economic development activities carried out by the project proponent.

8. निर्णय लिया (यदि कोई)/Action taken (if any) : A letter has been written to PAs to take effective measure on the following issues.


(Dr A.K. Gupta)
Scientist D

Moef & CC Letter No.: FNo. J-11011/1000/2007-IA II (I) Dated 3rd July, 2008		Compliance status
SN	A. SPECIFIC CONDITIONS:	
1.	<p>On-line stack monitoring facilities for all the stacks and sufficient air pollution control equipments viz. Electrostatic precipitators (ESPs) shall be provided to Captive Power Plant to control particulate matter from AFBC boilers within 100 mg/Nm³ and reports submitted to the Ministry's Regional Office at Bhubaneswar OPCB & CPCB.</p> <p>As per the discussion held during monitoring and report submitted by PAs it has been found that PAs have installed of 07 numbers of online stack emission monitoring (gaseous & dust emission) analyzers at the chimneys of WHRB Power Plant WHRB-I & II, Power Plant, Ferrochrome, SMS and Coke Oven plant. Adequate pollution control equipment/devices are like ESP, Bag filters, hair pin cooler system along with chimneys of required height are already installed at different operating units and at upcoming project units to keep the particulate matter emission within the prescribed limits.</p>	Being complied
2.	<p>Bag filters shall be provided to the reheating furnace and electric arc furnace to control the particulate emissions below 50 mg/Nm³. Stack of adequate height shall be provided to the reheating furnace in rolling mill section. The hood for fume extraction and spark arrestor, bag filters etc. shall be provided to control particulate matter from the stack attached to the induction furnace in Steel melting Shop (SMS).</p> <p>As per discussion held during monitoring and report submitted by PAs it has been found that PAs have adopted air pollution Control majors/devices at Steel Melting Shop (SMS) are encapsulated water jacket in the duct line of the flue gas, hair pin cooler system, bag filter, ID fans and the chimney with a height of 50 M above the ground level. Hood/canopy have been made to extract the dust from the work floor area. Finally all the duct lines are connected with main flue gas duct line of EAF & LRF before hair pin cooling system. The stack attached with the reheating furnace in rolling mill section is of 72 M height.</p>	Being complied
3.	<p>Gaseous emissions including secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines/ Code of Practice issued by the CPCB shall be followed.</p> <p><i>As per discussion held during monitoring and report submitted by PAs, it has been found that PAs are not conducting third party monitoring of the secondary fugitive emissions. Therefore, it is requested to conduct third party mentoring of the above parameters on regular basis.</i></p>	Not complied
4.	<p>Dust suppression and extraction system shall be provided to raw material handling areas crusher house, junction towers, feed point, conveyors and transfer points. Water sprinkling shall be done in stockyard.</p> <p>As per discussion held during monitoring and report submitted by PAs it has been found that PAs have taken various initiative likes; water sprinklers and dry fog systems are installed at different junction towers, conveyors and transfer points. 04 nos. 12 KL and 01 no. 16 KL capacity truck mounted water tanker engaged for water sprinkling in stockyards and raw material storage yards on regular basis for suppression of dust.</p>	Being complied

5.	<p>Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.</p> <p>As per discussion held during monitoring and report submitted by PAs it has been found that PAs have 05 nos. water tanker sprinkling system which is being use to suppress the dust due to vehicular movement and raw material and product storage yards.</p>	Being complied
6.	<p>Total water requirement from River Kharsua shall not exceed 1,498m³/hr. Closed circuit circulating/cooling water system shall be used. The wastewater from the demineralization (DM) plant shall be neutralized in neutralization pit. All the treated wastewater shall be recycled and reused either in the process or for dust suppression, green belt development and various other activities at the site. 'Zero' effluent discharge shall be strictly followed and no wastewater shall be discharged outside the premises. Domestic effluent shall be treated in septic tank followed by soak pit and used for green belt development.</p> <p>As per discussion held during monitoring and report submitted by PAs. It has been found that the waste water generated during various processes is being treated in the ETP and treated waste water is being re-used in various processes. They have adopted ZERO effluent discharge only during non-monsoon seasons. Because during monsoon time they have received ample quantity of the rain water and surface water from different area, which is being collected in the pond for settlement of the suspended particle. After its settlement it passes through series of treatment including RO and store in one reservoir of 5,00,000 m³ for storage and reuse in various activities, excess water is being discharge outside of the plant. <i>It is important to re-examine the design & size of surface treatment facilities (oil grease trapper, settling chamber etc) by Government Institution likes IIT, IMMT, NIT etc for proper treatment and maximum utilization of the surface runoff for various process including green belt development, water sprinkling etc. In addition to above, it may also minimize the uses of river water. Based on above fact water balance chart will also be prepare by NABET approved agencies or Government Institution likes IIT, IMMT, NIT etc and submitted to this office for further direction.</i></p>	Partially complied
7.	<p>Prior permission for the drawl of 1,498 m³/hr from River Kharsua shall be obtained from the concern department. No effluent shall be discharged outside the plant premises and 'Zero' discharge should be adopted.</p> <p>As per discussion held during monitoring and report submitted by PAs. They have drawn water 375 m³/hr from River Brahamini for phase -I. River Kharsua 1,498m³/hr for phase -II.</p>	Being complied
8.	<p>Metallic scrap, scales and mill cuttings shall be recycled and reused in the process. Slag and refractory waste shall be properly disposed off in environment friendly manner. All the char from DRI plant and coke fines shall be utilized in AFBC boiler of power plant and no char shall be disposed off anywhere else. Mill scale and dust from Rolling mill shall be used in sinter plant. Scrap shall be used in SMS; Broken refectories shall be disposed off in environment friendly manner. Used oil shall be sold to authorized recyclers/ re-processors only.</p> <p>PAs have assured to comply with the condition.</p>	Assured to comply

9.	<p>All the SMS Slag shall also be properly utilized or disposed off in environment friendly manner. Slag shall be used for road making only after passing through Toxic Chemical Leachability Potential (TCLP) test. Toxic slag shall also be disposed off in secured landfill as per CPCB guidelines All the other solid waste including broken refractory mass shall be disposed off in environmental friendly manner.</p> <p><i>As per discussion held during monitoring and report submitted by PAs it has been found that PAs have not conducted third party monitoring of the TCLP analysis. Therefore, it is requested to conduct third party monitoring of TCLP analysis on priority basis and report be submitted to this office.</i></p>	Not complied																																																																																																									
10.	<p>Proper utilization of fly ash shall be ensured as per Fly ash Notification, 1999 subsequently amended in 2003. Fly ash and bottom ash shall be disposed off to ash pond through high concentration slurry disposal system (HCSD) and utilized as per Fly ash Notification.</p> <p>As per discussion held during monitoring and report submitted by PAs it has been found that utilization of the fly ash is 100% especially under brick manufacturing and road making. Detailed are depicted in the table given below:</p> <table border="1" data-bbox="280 853 1138 1350"> <thead> <tr> <th colspan="7">Fly Ash Generation and Utilization for FY 2017-18</th> </tr> <tr> <th>SN</th> <th>Month</th> <th>Quantity of fly ash generation (MT)</th> <th>Quantity of bottom generation (MT)</th> <th>Total Ash Generated</th> <th>Total fly ash utilized (MT)</th> <th>% of Utilization</th> </tr> </thead> <tbody> <tr><td>1</td><td>Apr'17</td><td>4842</td><td>1139</td><td>5981</td><td>5981</td><td>100</td></tr> <tr><td>2</td><td>May'17</td><td>4140</td><td>1035</td><td>5175</td><td>5175</td><td>100</td></tr> <tr><td>3</td><td>Jun'17</td><td>3722</td><td>930</td><td>4652</td><td>4652</td><td>100</td></tr> <tr><td>4</td><td>Jul'17</td><td>3640</td><td>910</td><td>4550</td><td>4550</td><td>100</td></tr> <tr><td>5</td><td>Aug'17</td><td>1582</td><td>396</td><td>1978</td><td>1978</td><td>100</td></tr> <tr><td>6</td><td>Sep'17</td><td>5175</td><td>1294</td><td>6469</td><td>6469</td><td>100</td></tr> <tr><td>7</td><td>Oct'17</td><td>4954</td><td>1239</td><td>6193</td><td>6193</td><td>100</td></tr> <tr><td>8</td><td>Nov'17</td><td>2257</td><td>565</td><td>2822</td><td>2822</td><td>100</td></tr> <tr><td>9</td><td>Dec'17</td><td>4764</td><td>1191</td><td>5955</td><td>5955</td><td>100</td></tr> <tr><td>10</td><td>Jan'18</td><td>4452</td><td>1113</td><td>5565</td><td>5565</td><td>100</td></tr> <tr><td>11</td><td>Feb'18</td><td>1030</td><td>5149</td><td>6179</td><td>6179</td><td>100</td></tr> <tr><td>12</td><td>Mar'18</td><td>4553</td><td>1137</td><td>5690</td><td>5690</td><td>100</td></tr> <tr><td></td><td>Total</td><td>45111</td><td>16098</td><td>61209</td><td>61209</td><td>100</td></tr> </tbody> </table>	Fly Ash Generation and Utilization for FY 2017-18							SN	Month	Quantity of fly ash generation (MT)	Quantity of bottom generation (MT)	Total Ash Generated	Total fly ash utilized (MT)	% of Utilization	1	Apr'17	4842	1139	5981	5981	100	2	May'17	4140	1035	5175	5175	100	3	Jun'17	3722	930	4652	4652	100	4	Jul'17	3640	910	4550	4550	100	5	Aug'17	1582	396	1978	1978	100	6	Sep'17	5175	1294	6469	6469	100	7	Oct'17	4954	1239	6193	6193	100	8	Nov'17	2257	565	2822	2822	100	9	Dec'17	4764	1191	5955	5955	100	10	Jan'18	4452	1113	5565	5565	100	11	Feb'18	1030	5149	6179	6179	100	12	Mar'18	4553	1137	5690	5690	100		Total	45111	16098	61209	61209	100	Being complied
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11.	<p>As proposed, green belt shall be developed in 33% area in and around the plant as per the CPCB guidelines in consultation with DFO.</p> <p>As per discussion held during monitoring and report submitted by PAs it has been found that PAs Thick green belt has been already developed along the peripheral boundary, raw material storage yard and at all the probable dust generation area inside the plant premises. As per discussion held during monitoring and report submitted by PAs it has been found that plantation activities have already been taken up and the industry has planted 1, 53,236 nos. trees in the entire project area including M/s VISA steel plot. The details of plantation are furnished below:</p> <table border="1" data-bbox="375 1715 1206 1973"> <thead> <tr> <th>SN</th> <th>Year</th> <th>No. of Saplings Planted</th> <th>Average Survival</th> <th>Area Covered (Acres)</th> </tr> </thead> <tbody> <tr><td>1</td><td>2006-07</td><td>5,600</td><td>64%</td><td>6.4</td></tr> <tr><td>2</td><td>2007-08</td><td>15,260</td><td>71%</td><td>15.2</td></tr> <tr><td>3</td><td>2008-09</td><td>20,505</td><td>77%</td><td>21.3</td></tr> <tr><td>4</td><td>2009-10</td><td>13,671</td><td>75%</td><td>14.9</td></tr> <tr><td>5</td><td>2010-11</td><td>18,000</td><td>75%</td><td>32.8</td></tr> </tbody> </table>	SN	Year	No. of Saplings Planted	Average Survival	Area Covered (Acres)	1	2006-07	5,600	64%	6.4	2	2007-08	15,260	71%	15.2	3	2008-09	20,505	77%	21.3	4	2009-10	13,671	75%	14.9	5	2010-11	18,000	75%	32.8	Being complied																																																																											
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		7	2012-13	13,800	72%	13		
		8	2013-14	10,000	75%	7.5		
		9	2014-15	5,000	77%	2.8		
		10	2015-16	7,600	90%	5.5		
		11	2016-17	15000	85%	6.3		
		12	2017-18	15000	90%	9.7		
		TOTAL		1, 53,236	76.30%	149.8		
12.	<p>All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel plants shall be implemented.</p> <p>As per discussion held during monitoring and report submitted, it has been found that Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Sector is in progress.</p>							Being complied
B. GENERAL CONDITIONS:								
1.	<p>The project authorities must strictly adhere to the stipulations made by the Orissa Pollution Control Board (OPCB) and the State Government.</p> <p>As per discussion held during monitoring and report submitted, it has been found that PAs have obtained CTO by OSPCB vide letter No. 6161/IND-I-CON-5008 dated 19.05.2018, which is valid up to 31.03.2019. PAs are complying or in process to comply with the stipulation made by WBPCB and State Government.</p>							Being complied
2.	<p>No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.</p> <p>As per discussion held during monitoring and report submitted, it has been found that PAs have not yet expanded the project. They have assured during monitoring that for any expansion prior permission has been taken by Ministry.</p>							Assured to comply
3.	<p>The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The Orissa Pollution Control Board (OPCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.</p> <p><i>As per discussion held during monitoring and report submitted by PAs it has been found that PAs have not conducted third party monitoring of the stack (SPM & Gas analysis) from all major stacks. However, they are having online stack monitoring system in 7 stacks. It is therefore, requested to conduct third party monitoring and compare the results with load mass based standard of Ministry and report should be submitted to this Regional Office.</i></p>							Not complied
4.	<p>At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of SPM, SO₂ and NO_x are anticipated in consultation with the OPCB. Data on ambient air quality and stack emissions shall be regularly submitted to this Ministry including its Regional Office at Bhubaneswar and OPCB, CPCB once in six months.</p>							Not complied

	<p>As per discussion held during monitoring and report submitted by PAs it has been found that PAs four numbers of On-line Ambient Air Quality Monitoring System (AAQMS) have been established and real time data is being transferred to SPCB & CPCB server. They have also setup four permanent CAAQMS at all four directions in our plant in consultation with OSPCB. <i>They have not conducted third party monitoring of the AAQ parameters by NABL or MOEF&CC accredited laboratory. It is therefore, requested to conduct third party monitoring of above parameters and result should be submitted along with six monthly compliance report to this office on regular basis.</i></p>	
5.	<p>In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Further, specific measures like water sprinkling around the coal stockpiles and asphaltting or concreting of the roads shall be done to control fugitive emissions.</p> <p>As stated earlier they have taken various measures for controlling fugitive dust emission.</p>	Being complied
6.	<p>Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated; 19th may 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.</p> <p>As per discussion held during monitoring and report submitted by PAs it has been found that the waste water generated from different unit is being recycled & reused 100% by Reverse Osmosis Plant followed by ETP/SRTS. Cooling tower & boiler blow down water is being used for coke quenching & dust suppression on internal roads. Domestic waste water is being used in horticultural activities.</p>	Being complied
7.	<p>The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).</p> <p><i>As per discussion held during monitoring and report submitted by PAs it has been found that PAs have not conducted third party monitoring of the ambient noise levels in different location of the project by NABL or MOEF&CC accredited laboratory. It is therefore, requested to conduct third party monitoring of above parameters and result submitted along with six monthly compliance report to this office on regular basis.</i></p>	Not complied
8.	<p>Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.</p> <p>As per discussion held during monitoring and report submitted by PAs it has been found that PAs have established a well equipped first aid centre manned around the clock with all necessary facilities and equipments. They have conducted routine periodical medical checkup schedule for the regular employees and Contractual workers employed inside the plant premises. As per information submitted during monitoring the total strength of the employee are as follows: On company payroll 2200 and on contractual 2500. This year total 952 employees covered in periodical medical examination. All medical records are maintained.</p>	Being complied
9.	<p>The company shall develop rain water harvesting structures to harvest the</p>	Being

	<p>rain water for utilization in the lean season besides recharging the ground water tables.</p> <p>As per discussion held during monitoring and report submitted by PAs it has been found that PAs have already constructed one reservoir of 5,00,000m³ for storage of runoff water & storm water to use during lean season.</p>	complied
10.	<p>The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA / EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes. Drinking water supply and health care etc. Suggestions made during the public hearing shall be implemented</p> <p>As per discussion held during monitoring and report submitted, it has been found that all the environment management measures in the EIA/EMP are in process to be implemented.</p>	Being complied
11.	<p>As mentioned in the EIA/EMP, Rs. 100.00 Crores and Rs. 100.00 Crores earmarked towards the capital cost and recurring cost towards the environmental pollution control measures shall be judiciously utilized to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose.</p> <p>As per discussion held during monitoring and report submitted by PAs it has been assured by <i>As per record, no information in this regard has been submitted to this office so far.</i></p>	Not complied
12.	<p>The Regional Office of this Ministry at Bhubaneswar/ CPCB/OSPCB shall monitor the stipulated conditions. A six monthly compliance report and the monitored data along with static interpretation shall be submitted to them regularly.</p> <p>As per record PAs are now regularly submitting six monthly compliance reports to this office. <i>As stated earlier they are not conducting the third party monitoring of various parameters including AAQ, Stack, ambient noise etc, therefore, they are not submitting the report to this office. It is therefore, requested to conduct and submit above report to this office along with six monthly compliance reports.</i></p>	Partially complied
13.	<p>The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the OPCB and may also be seen at Website of the ministry of Environment and Forests at http://envfor.nic.in. This shall be advertised within seven days from the date of issue of the clearance later, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locally concerned and a copy of the same shall be forwarded to the Regional Office at Bhubaneswar.</p> <p>As per discussion held during monitoring and report submitted by PAs it has been found that PAs have complied with the above condition.</p>	
14.	<p>Project authorities shall inform the Regional office as well as the ministry, the date of financial closure and final approval of the project by the</p>	

	<p>concerned authorities and the date of commencing the land development work.</p> <p>PAs have agreed to comply with the above condition.</p>	
<p>Ministry's EC letter No.J-11011/491/2009-IA.II(I) dated 28-10-2009</p> <p>Ferro Chrome Plant (1,00,000 MTPA), 4X16.5 MVA) At/ PO. Kalinganagar Industrial Area, P.S. Kalinganagar, District Jajpur, Orissa by M/s Visa Bao Limited</p>		
i.	<p>Continuous monitoring facilities for all the stacks and sufficient air pollution control equipment viz. fume extraction system with bag house/filters, I D fan and stack of adequate height to submerged arc furnace shall be provided to control emissions below 100 mg/Nm³. Monitoring of total Chromium (Cr) and Carbon monoxide (CO) shall also be ensured. Standards for Nickel (Ni), Chromium (Cr) and Lead (Pb) shall be within permissible limit. The Orissa Pollution Control Board (OPCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.</p> <p>As per discussion held during monitoring and report submitted by PAs, it has been found that adequate pollution control equipment/devices are like GCP, Bag filters, system along with chimneys of required height have been installed at different locations. They have also installed continuous stack monitoring system in all major stack, which is connected with the SPCB. <i>Monitoring of Cr and Ni are not conducted so far.</i></p>	Partially complied
ii.	<p>In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Fugitive dust emissions from the stock pile of raw materials and fines dump in the open area shall be controlled by dust suppression system by routine water sprinkling. Dust extraction system with bag filters shall be provided to control the fugitive dust from raw material handling, screening and conveying section along with product handling section, transfer and feeding points to control fugitive dust emission to meet the OPCB norms. Internal roads shall be made black topped and asphalted. Water spraying shall also be done to prevent the dust emanation due to vehicular movement.</p> <p>As per discussion held during monitoring and report submitted by PAs, it has been found that 20 nos. of fixed type water sprinklers have been installed at internal road and raw material storage yard for suppression of dust generated during transportation of raw material in Ferrochrome Plant. Regular water sprinkling is being carried out at dust generating area. Gas cleaning plant consisting of heat exchangers, cyclones & bag houses has been installed in Ferrochrome plant. 3 numbers of dry fog system has been installed at ground hopper, screen building and day-bin of Ferrochrome for suppression of fine dust particles generated during material transfer.</p>	Being complied
iii.	<p>Data on ambient air quality, stack emission and fugitive emission shall be uploaded on the Company's website and also regularly submitted on-line to the Ministry's Regional Office at Bhubaneswar, OPCB and SPCB as well as hard copy once in six months. Data on SPM, SO₂ and NO_x shall also be displayed prominently outside the premises at the appropriate place for the information of general public.</p>	Not complied

	<p>As per discussion held during monitoring and report submitted by PAs, it has been found that PAs are not conducting third party monitoring of the various parameters likes AAQ, stack, fugitive etc only by NABL or MOEF&CC accredited laboratory on regular basis. Therefore, it is requested to conduct third party analysis of the various parameters on priority basis and report be submitted to this office.</p>																																																													
iv.	<p>Secondary fugitive emission from all sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines/Code of practice issued by the CPCB shall be followed.</p> <p>As per discussion held during monitoring and report submitted by PAs, it has been found that PAs are not conducting third party monitoring of the secondary fugitive emissions. Therefore, it is requested to conduct third party mentoring of the above parameters on regular basis.</p>	Not complied																																																												
v.	<p>Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emission during loading and unloading of the raw material and finished product.</p> <p>As per discussion held during monitoring and report submitted by PAs, it has been found that water sprinkling for the internal roads within the plant premises for suppression of dust generated due to vehicular movement and raw material and product storage yards are being taken care of.</p>	Being complied																																																												
vi.	<p>Total water requirement from River Kharsuan and IDCO shall not exceed 375 m³/day. However, make-up water requirement for the proposed Ferro alloy plant shall be met from water allotted to M/s Visa Steel Limited (VSL). Closed circuit cooling system shall be adopted i.e. cooling water shall be recycled/reused in the process to reduce water consumption. The blow down and other discharges including DM effluents shall be collected in a common pond, treated and recycled back to the process and/or used for ash handling, dust suppression and green belt development. Domestic waste water shall be treated in septic tank followed by soak pits system and used for green belt development.</p> <p>As per discussion held during monitoring and report submitted by PAs. It has been found that the PAs are receiving water from VISA STEEL LTD for the use in VISA BAO LTD. However, the detail consumption is being monitored and reports regarding the water consumption are being submitted.</p> <table border="1"> <thead> <tr> <th colspan="4">Monthly Water Consumption 2017-18</th> </tr> <tr> <th>Period</th> <th>Cooling</th> <th>Domestic</th> <th>Process</th> </tr> </thead> <tbody> <tr> <td>April, 2017</td> <td>161878</td> <td>37697</td> <td>22176</td> </tr> <tr> <td>May, 2017</td> <td>131748</td> <td>26350</td> <td>17566</td> </tr> <tr> <td>June, 2017</td> <td>302800</td> <td>622</td> <td>498</td> </tr> <tr> <td>July, 2017</td> <td>16726</td> <td>3106</td> <td>4062</td> </tr> <tr> <td>Aug, 2017</td> <td>101948</td> <td>15292</td> <td>24354</td> </tr> <tr> <td>Sept, 2017</td> <td>152247</td> <td>30450</td> <td>20299</td> </tr> <tr> <td>Oct, 2017</td> <td>145491</td> <td>25219</td> <td>23279</td> </tr> <tr> <td>Nov, 2017</td> <td>130274</td> <td>20844</td> <td>22581</td> </tr> <tr> <td>Dec, 2017</td> <td>127741</td> <td>25893</td> <td>18989</td> </tr> <tr> <td>Jan, 2018</td> <td>135244</td> <td>27414</td> <td>20104</td> </tr> <tr> <td>Feb, 2018</td> <td>123811</td> <td>24437</td> <td>14662</td> </tr> <tr> <td>Mar, 2018</td> <td>130890</td> <td>26178</td> <td>17453</td> </tr> <tr> <td>Total</td> <td>1660798</td> <td>263502</td> <td>206023</td> </tr> </tbody> </table>	Monthly Water Consumption 2017-18				Period	Cooling	Domestic	Process	April, 2017	161878	37697	22176	May, 2017	131748	26350	17566	June, 2017	302800	622	498	July, 2017	16726	3106	4062	Aug, 2017	101948	15292	24354	Sept, 2017	152247	30450	20299	Oct, 2017	145491	25219	23279	Nov, 2017	130274	20844	22581	Dec, 2017	127741	25893	18989	Jan, 2018	135244	27414	20104	Feb, 2018	123811	24437	14662	Mar, 2018	130890	26178	17453	Total	1660798	263502	206023	Being complied
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vii.	<p>Prior permission for the drawl of 375 m³/day water from river Kharsuan/ Bramhani/IDCO from the concerned department shall be obtained. Actual source of water shall be finalized and informed to the Ministry's Regional Office at Bhubaneswar. OPCB and CPCB along with the permission letter.</p> <p>As per discussion held during monitoring and report submitted by PAs, it has been found that the water requirement for the ferro alloy plant is met from water allotted to M/s VISA STEEL LTD (VSL).</p>	Being complied
viii.	<p>'Zero' effluent discharge shall be strictly followed and no waste water shall be discharged outside the premises.</p> <p>As per discussion held during monitoring and report submitted by PAs, it has been found that no waste water is being discharged to outside the plant premises. "Zero" discharge is being maintained.</p>	Being complied
ix.	<p>Regular monitoring of influent and effluent surface, sub-surface and ground water shall be ensured and treated wastewater shall meet the norms prescribed by the State Pollution Control Board or described under the E(P) Act whichever are more stringent.</p> <p><i>As per discussion held during monitoring and report submitted by PAs, it has been found that PAs are not conducting third party monitoring of the influent and effluent surface, sub-surface and ground water by NABL or MOEF&CC accredited laboratory on regular basis. Therefore, it is requested to conduct third party analysis of the various parameters on priority basis and report should be submitted to this office.</i></p>	Not complied
x.	<p>Metal recovery plant shall be installed to recover maximum metal through hydraulic jigging process. Discharge from metal recovery plant shall be monitored for the Chromium content and maintained within the permissible limit before recycling and reuse. SAF slag tailing shall be dumped in own premises in secured land fill constructed as per CPCB guidelines after recovery of the metal. Used oils/lubricants shall be sold to authorized recyclers / re processors.</p> <p>As per discussion held during monitoring and report submitted by PAs it has been found that metal recovery plant has been installed, which is found working. PAs have not yet conducted discharge from metal recovery plant specially Cr analysis. Therefore, it is requested to conduct Cr analysis on six monthly basis and reports should be submitted to this office.</p>	Partially complied
xi.	<p>Chromate slag shall be used for road making only after passing through Toxic Chemical leachability Potential (TCLP) test otherwise ferrochrome shall be recovered from the slag and output waste shall be disposed in secured landfill as per SPCB guide lines. All the other solid waste shall be properly disposed off in environment-friendly manner. No hazardous material shall be spilled out and good housekeeping practices shall be adopted. Hazardous waste shall be handled as per the hazardous waste (Management & Handling) Rules, 1989 and subsequent amendment.</p> <p><i>As per discussion held during monitoring and report submitted by PAs it has been found that PAs have not conducted third party monitoring of the TCLP analysis. Therefore, it is requested to conduct third</i></p>	Not complied

	<i>party monitoring of TCLP analysis on priority basis and report be submitted to this office.</i>																																																																							
xii.	<p>Flue dust from the bag house shall not be dumped anywhere but reused in the process. Chrome ore fines shall be reused in briquetting plant. Dolomite shall also be reused.</p> <p>As per discussion held during monitoring and report submitted by PAs, it has been found that the flue dust from the bag house is reused in the briquette making.</p>	Being complied																																																																						
xiii.	<p>Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular toxic metal content in the waste material and its composition, end use of solid/hazardous waste shall be submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB.</p> <p>As per discussion held during monitoring and report submitted by PAs it has been found that information regarding handling, storage, utilization and disposal of solid waste is being submitted to the board from time to time.</p>	Being complied																																																																						
xiv.	<p>As proposed, green belt shall be developed in at least 17 acres (33%) out of 50 acres land within and around the plant premises as per the CPCB guidelines in consultation with DFO.</p> <p>As per discussion held during monitoring and report submitted by PAs it has been found that plantation activities have already been taken up and the industry has planted 1, 53,236 nos. trees in the entire project area including M/s VISA steel plot. The details of plantation are furnished below:</p> <table border="1"> <thead> <tr> <th>SN</th> <th>Year</th> <th>No. of Saplings Planted</th> <th>Average Survival</th> <th>Area Covered (Acres)</th> </tr> </thead> <tbody> <tr><td>1</td><td>2006-07</td><td>5,600</td><td>64%</td><td>6.4</td></tr> <tr><td>2</td><td>2007-08</td><td>15,260</td><td>71%</td><td>15.2</td></tr> <tr><td>3</td><td>2008-09</td><td>20,505</td><td>77%</td><td>21.3</td></tr> <tr><td>4</td><td>2009-10</td><td>13,671</td><td>75%</td><td>14.9</td></tr> <tr><td>5</td><td>2010-11</td><td>18,000</td><td>75%</td><td>32.8</td></tr> <tr><td>6</td><td>2011-12</td><td>13,800</td><td>77%</td><td>14.4</td></tr> <tr><td>7</td><td>2012-13</td><td>13,800</td><td>72%</td><td>13</td></tr> <tr><td>8</td><td>2013-14</td><td>10,000</td><td>75%</td><td>7.5</td></tr> <tr><td>9</td><td>2014-15</td><td>5,000</td><td>77%</td><td>2.8</td></tr> <tr><td>10</td><td>2015-16</td><td>7,600</td><td>90%</td><td>5.5</td></tr> <tr><td>11</td><td>2016-17</td><td>15000</td><td>85%</td><td>6.3</td></tr> <tr><td>12</td><td>2017-18</td><td>15000</td><td>90%</td><td>9.7</td></tr> <tr> <td colspan="2">TOTAL</td> <td>1, 53,236</td> <td>76.30%</td> <td>149.8</td> </tr> </tbody> </table>	SN	Year	No. of Saplings Planted	Average Survival	Area Covered (Acres)	1	2006-07	5,600	64%	6.4	2	2007-08	15,260	71%	15.2	3	2008-09	20,505	77%	21.3	4	2009-10	13,671	75%	14.9	5	2010-11	18,000	75%	32.8	6	2011-12	13,800	77%	14.4	7	2012-13	13,800	72%	13	8	2013-14	10,000	75%	7.5	9	2014-15	5,000	77%	2.8	10	2015-16	7,600	90%	5.5	11	2016-17	15000	85%	6.3	12	2017-18	15000	90%	9.7	TOTAL		1, 53,236	76.30%	149.8	Being complied
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xv.	<p>All the recommendation made in the charter on Corporate Responsibility for Environment Protection (CREP) for the Ferro chrome units shall be strictly implemented.</p> <p>As per discussion held during monitoring and report submitted by PAs it has been found that the recommendation made in the charter on CREP for the Fe/Cr units is being implemented.</p>	Being complied																																																																						
xvi.	<p>All the commitments made to the public during the public hearing /Public consultation meeting shall be satisfactory implemented.</p> <p>As per discussion held during monitoring and report submitted by PAs, it has been found that the PAs have not yet submitted details of public hearing. Therefore, it is required to submit the report on priority basis.</p>	Partially complied																																																																						

xvii.	<p>The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking , mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.</p> <p>As the project is under operational stage this condition is not applicable at this moment.</p>	Not applicable.
General Conditions:		
i.	<p>The project authorities must strictly adhere to the stipulations made by the Orissa Pollution Control Board (OSPCB) and the State Government.</p> <p>As per discussion held during monitoring and report submitted, it has been found that PAs have obtained CTO by OSPCB vide letter no. 6161/IND-I-CON-5008 dated 19.05.2018, which is valid up to 31.3.2019. PAs are complying or in process to comply with the stipulation made by WBPCB and State Government.</p>	Being complied
ii.	<p>No further expansion or modifications in the plant should be carried out without prior approval of the Ministry of Environment and Forests.</p> <p>As per discussion held during monitoring and report submitted, it has been found that PAs have not yet expanded the project. They have assured during monitoring that for any expansion prior permission has been taken from the Ministry.</p>	Assured to comply
iii.	<p>At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentrations of SPM, SO₂, & NO_x are anticipated in consultation with the OSPCB. Data on ambient air quality and stack emission should be regularly submitted to this Ministry including its Regional Office at Bhubaneswar, OSPCB and CPCB once in six months.</p> <p><i>As per discussion held during monitoring and report submitted by PAs, it has been found that PAs are not conducting third party analysis of ambient air quality monitoring. Therefore, it is requested to conduct third party analysis of the various parameters on priority basis and report be submitted to this office.</i></p>	Not complied
iv.	<p>In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Fume and dust extraction system with bag filters shall be provided at the transfer and discharge points to control fugitive emissions. Further, specific measures like water sprinkling around the raw material storage areas and asphaltting or concreting of the roads shall be done to control fugitive emissions.</p> <p>As per discussion held during monitoring and report submitted by PAs it has been found that gas cleaning plant consisting of dust catcher, thickener, scrapper & settling tank provided with the system to take care of the emissions. PAs have provided additional water sprinkling by providing water tankers and sprinklers to suppress the dust emissions. It is required to increase the running frequency of the truck mounted water sprinkler for better controlling of dust.</p>	Being complied
v.	<p>Industrial waste water shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated waste water shall be utilized for plantation purpose.</p> <p>As per discussion held during monitoring and report submitted by PAs it has been found that the waste water thus generated is being re-cycled and re-used in activities like</p>	Being complied

	plantation, road sprinkling & civil works etc.	
vi.	<p>The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.</p> <p><i>As per discussion held during monitoring and report submitted by PAs it has been found that though almost ten years has been completed PAs have not yet established rain water harvesting system in the project. Therefore, it is requested to consult with CGWA/CGWB for execution of the rain water harvesting system in the project site on priority basis.</i></p>	Not complied
vii.	<p>The overall noise levels in and around the plant are shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules,1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).</p> <p><i>PAs are not conducting third party analysis of noise levels.</i></p>	Not complied
viii.	<p>Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the factories Act.</p> <p><i>As per discussion held during monitoring and report submitted by PAs it has been found that PAs have conducted regular occupational health examination of the workers working in the project and record is being maintained.</i></p>	Being complied
ix.	<p>The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.</p> <p><i>As per discussion held during monitoring and report submitted by PAs it has been found that the PAs have complied with the directions for taking environmental protection and socio economic development.</i></p>	Being complied
x.	<p>As proposed Rs. 13.10 Crores shall be earmarked towards capital cost and recurring cost/annum for the environment pollution control measures and utilized judiciously to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose.</p> <p><i>As per record, no information in this regard has been submitted to this office so far.</i></p>	Not complied
xi.	<p>A copy of clearance letter shall be send by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.</p> <p><i>As stated during monitoring that they have already submitted to respective authority.</i></p>	Complied
xii.	<p>The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall</p>	Partially complied

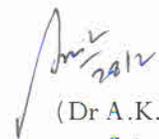
	<p>simultaneously be sent to the Regional Office of the MOEF at Bhubaneswar, the respective zonal office of CPCB and the OPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters Carbon monoxide (CO), Chromium (Cr), Nickel (Ni) Lead (Pb), indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.</p> <p><i>As per discussion held during monitoring and report submitted by PAs it has been found that PAs are not regularly submitting all the relevant information to this office. Six monthly compliance reports are being updated in their website for public.</i></p>	
xiii.	<p>The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, The respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bhubaneswar / CPCB / OPCB shall monitor the stipulated conditions.</p> <p><i>As per discussion held during monitoring and report submitted by PAs it has been found that PAs are submitting six-monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF&CC.</i></p>	Being complied
xiv.	<p>The environmental statement of each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MOEF at Bhubaneswar by e-mail.</p> <p><i>As per discussion held during monitoring and report submitted by PAs it has been found that PAs have submitted the environmental statement of each financial year to this office.</i></p>	Being complied
xv.	<p>The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at website of the Ministry of Environment and Forest at http://www.envfor.nic.in. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office at Bhubaneswar.</p> <p><i>It has been found that the PAs have advertised regarding accordance of environmental clearance in two vernacular newspapers viz. 'The Samay' and 'The Pragativadi' dated 18th November, 2009.</i></p>	complied
xvi.	<p>Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.</p> <p><i>PAs have assured to comply with the above condition.</i></p>	Assured to comply

Conclusions: The PAs have complied or are in process of complying with the conditions stipulated by the Ministry. In this context, information/action plans have been sought on following points:

- i. It is required to submit application along with copy of NCLT order, CTO etc to Ministry for change of name of M/s VISA BAO (EC no. J-11011/491/2009-IA.II(I) dated 28-10-2009) to M/s VISA STEEL on priority basis,
- ii. It has been found that PAs are not conducting third party analysis of the AAQ, various gases including Chromium and Nickel in stack, fugitive emission, ambient noise, ground water, TCLP etc. It is also required to conduct third party analysis of all parameters on regular basis and reports should be submitted along with six monthly compliance status to this office,
- iii. It is important to re-examine the design & size of surface treatment facilities (oil grease trapper, settling chamber etc) by Government Institution likes IIT, IMMT, NIT etc for proper treatment and maximum utilization of surface runoff for various process including green belt development, water sprinkling etc. In addition to above it may also minimize the uses of river water. Based on above fact water balance chart will also be prepared by NABET approved agencies or Government Institution likes IIT, IMMT, NIT etc and should be submitted to this office for further direction.
- iv. It has been found that majority of workers working in the project are not wearing safety equipments like Safety shoes, nose mask, helmet, glove, etc. Therefore, it is required to provide required PPEs to all workers and also conduct Occupational health surveillance of all workers on regular basis.
- v. Though almost ten years have been completed, PAs have not yet established the rain water harvesting system in the project. Therefore, it is requested to consult with CGWA/CGWB for execution of the rain water harvesting system in the project site on priority basis,
- vi. It is required to submit report on commitment made during public hearing and its compliance,
- vii. It has been noticed that PAs have not yet setup the metal recovery plant of appropriate capacity,
- viii. It is required to conduct Cr analysis in the discharge of metal recovery plant,
- ix. It is required to submit detailed report along with expenditure incurred on environmental protection measures and socio economic development activities carried out by the project proponent.

Recommendations:

- Minor non-compliance detected (not of immediate danger to health & safety of the people). Letter issued to project authorities for taking corrective measures.


(Dr A.K. Gupta)
Scientist 'D'



STATE POLLUTION CONTROL BOARD, ODISHA

Bhubaneswar - 751 012, INDIA

No. _____ /

IND-IV-I CON- 6396

Dt. _____ /

By Speed Post/ Fax

SHOW CAUSE NOTICE U/S 25 OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND U/S 21 OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 AND AMENDED THERE AFTER.

Whereas, you are operating a Ferro Alloys plant in the name and style of **M/s. Visa Bao Ltd.**, at Jakhpura in the district of Jajpur, Odisha;

And whereas, consent to operate was granted to your plant upto 31.03.2017 vide Boards' letter no 3167 dtd.20.02.2016 for producing Ferrochrome of 1,00,000 Tonne/ Annum and 2x30 TPH briquetting plant with conditions for compliance all the time;-

And whereas, an inspection was conducted to your plant on dtd. 03.05.2016 and 21.05.2016 by the Board Officials of the Regional Office, State Pollution Control Board, Kalinganagar (copy of the inspection report enclosed). The following non-compliances to the conditions imposed in the consent to operate order were observed.

1. The GCP attached to the Ferro Alloy Plant was not functioning properly. Due to damage of filter bags there was emission of flue gas through stack. The suction hoods of the plant were not working properly and there was release flue gas from the exhaust hood of ferro alloys plant.
2. The bag filters installed at raw material processing area were not in operation and one of the bag filter was found to be completely in defunct condition.
3. The dry fog systems installed at Raw Material Handling System (RMHS) were not in operation for which heavy fugitive emission was observed from the double deck screen and bunker house area.
4. Heavy fugitive emission was observed in briquette preparation circuit due to improper handling of lime.
5. The internal roads are not black topped for which dust emission was observed during transportation.
6. The fixed water sprinklers installed at the internal road are not effective.
7. The overall housekeeping of entire plant was not satisfactory.
8. The plantation activity inside the plant is not satisfactory.
9. The house keeping at the base of the silo was not satisfactory.

RECEIVED

No. 1068

07 JUN 2015

Odisha

AKB/DBS
Housing
5/10/16
ACE
for M-c 10/16
R
7/6/15

Now, therefore, you are directed to show cause within 21 days from the date of issue of this notice as to why the consent to operate granted to your industry shall not be revoked and direction of closure u/s 33 A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 A of the Air (Prevention & Control of Pollution) Act, 1981 and amended thereafter to your Plant shall not be issued for the above said violations. In case, your explanation is not received within the stipulated period or the explanation is found to be not satisfactory, appropriate legal action shall be initiated against you under the provision of the said Acts without further notice. If you want to be heard in person, the same may be mentioned in the explanation.

Encl: As above


SR. ENV. SCIENTIST, L-1 (PCP)

To

The Managing Director,
M/s. Visa Bao Limited,
At- Kalinga Nagar Industrial Complex
PO- Jakhpura, Dhangadi,
Dist- Jajpur- 755019

Memo No. 9137 / Dt. 02.06.2016 /

Copy forwarded to the Regional Officer, State Pollution Control Board, Odisha, Kalinganagar (By Speed Post) / The Sr. Law Officer, Head Office, State Pollution Control Board, Odisha, Bhubaneswar for information and necessary action.


SR. ENV. SCIENTIST, L-1 (PCP)



E-mail: rospcb.kalinganagar@ospcbboard.org
Website: www.ospcbboard.org

**REGIONAL OFFICE OF THE
STATE POLLUTION CONTROL BOARD, ODISHA**
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
Common Facility Centre, JCD, Kalinga Nagar,
Dist- Jajpur-755026, Odisha, India

No. 2077
From
Dr. Anup Mallick
Regional Officer

Date 09/07/2015

To
The Head
Visa Steels Ltd.
Kalinga Nagar Industrial Complex
Po- Jakhapura, Dist- Jajpur

Sub: Discharge of untreated surface runoff to outside the factory premises reg. -

Sir,

It has been observed by this office that continuous discharge of untreated wastewater/surface runoff from the factory premises to outside through culvert no.-1 and culvert no.-2 from 22.06.2015, 23.06.2015, 24.06.2015 and 09.07.2015 and such discharge to outside the cultivated area causing serious problems of water pollution to the surrounding cultivated area which is highly objectionable. Since this practice is continuing, it indicates that no proper steps are being followed for management of wastewater/surface run off and control of water pollution.

It is therefore directed to take immediate steps to stop discharge of untreated wastewater along with surface runoff to outside the factory premises and steps taken in this regard shall be intimated to the Board at the earliest. Violation or laxity to any of the above shall be viewed seriously and this office shall have no option but to recommend for direction of closure U/S 31(A) of Water (PCP) Act, 1974 without giving any further opportunity keeping the public resentment in mind.

Yours faithfully,

[Signature]
Regional Officer

Memo No 2078 Dtd. 09/07/2015

Copy forwarded to the Member Secretary, SPC Board, Bhubaneswar for favour of kind information and necessary action.

[Signature]
Regional Officer

Memo No 2079 Dtd. 09/07/2015

Copy forwarded to the Collector & District Magistrate, Jajpur for favour of kind information and necessary action. It is requested that Dy. Director of Agriculture may be requested to submit an enquiry report w. r. t. any damage in surrounding agriculture field of nearby Visa Steels Ltd.

[Signature]
Regional Officer

Memo No 2080 Dtd. 09/07/2015

Copy forwarded to the Additional District Magistrate, Kalinga Nagar, Jajpur, for favour of kind information and necessary action.

[Signature]
Regional Officer

[Signature]



EPBX : 2561909/2562847
Email : paribesh1@ospcboard.org
Website : www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,
Bhubaneswar 751012

No. 16572 /IND-I-CON-5008

Dt 18-11-2016 /

By Speed Post / Email : vsl@visasteel.com

DIRECTION OF CLOSURE U/S 33A OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND U/S 31A OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 AND AMENDED THEREAFTER

WHEREAS, you are operating a sponge iron based integrated steel plant, At- Kalinganagar Industrial Complex, Jakhapura, Dist- Jajpur in the name and style of **M/s. Visa Steel Limited**. Consent to operate has been granted valid up to 31.03.2018, subject to strict compliance of consent conditions;

AND WHEREAS, a show cause notice was issued to your unit vide letter No. 10238, dtd. 24.06.2016 based on non-compliances observed during inspection conducted by Regional Office, Kalinganagar on 03.05.2016 and 21.05.2016;

AND WHEREAS, in your reply to the above show cause notice on dtd. 01.07.2016 you have intimated to have rectified the lapses;

AND WHEREAS, your unit was again inspected by the Regional office, Kalinganagar on 01.07.2016, 02.07.2016 & 04.07.2016 and several non-compliances to consent conditions and problems of pollution were observed. Therefore, a show cause notice U/s 21 & 31A of Air (P&CP) Act, 1981 & U/s 25 and 33A of the Water (PCP) Act, 1974 was issued to your unit vide Board's Letter No.13840 Dt 09.09.2016;

AND WHEREAS reply to the above show cause notice was submitted by you vide your letter dtd. 20.09.2016 indicating corrective measures undertaken by you with a request to take a lenient view and to revoke the show cause notice;

AND WHEREAS, public complaint was received from the Sarpanch and others of Jakhapura G.P. alleging discharge of polluted effluent to agricultural land and causing air pollution at Kudumi Sahi due to dumping of fly ash (copy of the complaint petition enclosed for reference);

1/2/1

AND WHEREAS a comprehensive inspection of your plant was made by officials from Head office, SPC Board, Bhubaneswar accompanied with R.O., Kalinganagar on 26.10.2016 and 27.10.2016 and the following major non-compliances / lapses / deficiencies were observed (Copy of the inspection report is enclosed for reference):

- a) There was heavy fugitive dust emission during tapping from the Ferro Alloys Furnaces, thereby causing extensive air pollution in that area. The particulate matter (PM) emission from the stack of FAP was found to be exceeding the prescribed limit of the Board (i.e., 109 mg/Nm³ against the standard 100 mg/Nm³). This was inspite of the fact that a substantial volume of the gas was bypassing the GCP and escaping in form of fugitive emission.
- b) Pneumatic dust handling system (PDHS) installed at the bag filters of GCPs was not working properly and dust was found to be accumulated near GCP area.
- c) Dust suppression measures / telescopic chutes were not provided at GCP silo of FAP for control of air pollution created during unloading of dust into the trucks.
- d) No air pollution control device has been provided at potential dust generating points of briquette plant area.
- e) The bag filter installed at lime handling section and mixer area was found to be not adequate, since a lot of dust accumulation was observed in that area.
- f) Run-off collection and treatment system at briquette plant area, raw-material storage area of FAP has not been provided.
- g) The raw materials like chrome fines and lumpy chrome ore, coke and quartzite are stored in open area without impervious flooring and roof cover, which contributes to generation of run-off water contaminated with hexavalent chromium.
- h) No facility is available for treatment of contaminated surface runoff from the slag dump area and raw material storage area of FAP. A part of effluent from jigging plant was discharged to nearby drain.
- i) Dust suppression measures in raw material handling area of DRI plant was found to be inadequate. Major part of the belt conveyors was not covered, major part of work zone area was not concreted and heavy accumulation of dust was observed in the work zone area creating fugitive dust emission.
- j) Fugitive dust emission was observed from iron ore crushers, screen, transfer point etc. of DRI plant, since no dust extraction system has been provided.

- k) Facility of water washing of iron ore in DRI plant was being operated without obtaining prior approval of the Board. The washouts containing tailings was found to be accumulated in the work zone area leading into storm water drain. There was no provision for its collection and safe management.
- l) The settling tanks provided for removal of sludge from thickener underflow of blast furnace was found to be silted and defunct and it's over flow effluent finding its way to wastewater reservoir. This area was found to be in bad shape and not accessible.
- m) No air pollution control devices has been provided for control of fugitive emission taking place during tapping in blast furnace.
- n) No dust extraction / suppression measures have been provided at transfer points of RMHS of blast furnace.
- o) The solid waste disposal was being done haphazardly at its dump site over a very large exposed area. There was thick layer of dust deposit at the exposed area and connecting road which are major sources of fugitive emission. There was no soil covering or water sprinkling facility at the dump site and on the road connecting to it.
- p) Major part of the internal roads are not black topped/ concreted and a large part of blacktopped roads is damaged. The vehicles are not covered leading to generation of fugitive dust emission.
- q) Polluted runoff and untreated wastewater generated from various sources was found to be collected in a water collection reservoir and the overflow was found to be discharged to outside near culvert-I without any treatment. The analysis report of such discharge indicates that concentration of TSS exceeded the prescribed standard of the Board. Such continuous discharge of effluent to outside is violation of a basic condition of zero discharge stipulated in the consent order of the Board.
- r) None of the 4 nos. of continuous AAQMS are working properly and found to be showing erroneous result.
- s) Instead of installing individual analyzers, a common PM analyzer has been installed in the CEMS for FAP and SMS thereby violating the direction of the Board.

AND WHEREAS the above non-compliances establish that you have grossly failed to contain the problems of pollution, comply with the consent conditions, directives issued from time to time and provisions of the Water (P&CP) Act, 1974 & Air (P&CP) Act, 1981 as well as your claims of taking requisite measures and in spite of availing sufficient time allowed by the Board;

AND WHEREAS the "observations" and "conclusions" contained in the inspection report indicate that there are gross deficiencies and defects in the environmental management system for satisfactory compliances to consent conditions, which may lead to further deterioration of environment of the area;

NOW THEREFORE, by virtue of the power conferred under section 21 and 31A of the Air (P&CP) Act, 1981 and section 25 & 33(A) of Water(P &CP) Act 1974 as amended thereafter, the competent authority in the State Pollution Control Board, Odisha after careful consideration of the situation and all other relevant records available in the office, hereby revoke consent to operate granted to 2x16.5 MVA FAP and 2x500 TPD DRI Plant and direct you to close down operation of the Ferro Alloys Plant (2x16.5 MVA) and 2x500 TPD DRI Kilns forthwith till complete installation/ rectification of all requisite pollution control systems / measures to the satisfaction of the Board;

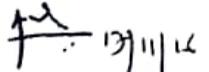
You are also further directed to furnish time bound action plan on the followings;

- a) To furnish comprehensive scheme for management and treatment of surface runoff and process effluent generated from all the process areas.
- b) To bring the solid waste dumping area into a proper shape by leveling, covering with earth, compaction and construction of pucca approach road to the dump site and provide adequate dust suppression measures and keep the exposed surface area of dump site at minimum.
- c) To repair the existing internal roads with blacktopping and concreting, construct rest of internal roads and provide adequate dust suppression system.
- d) To install individual online PM analyzers at the CEMS of SMS and FAP.
- e) To provide covers on all the conveyor belt in all process areas.
- f) To install appropriate fume extraction system of adequate capacity to treat fugitive emission taking place during tapping in blast furnace.
- g) To install dust extraction system at potential dust generation points including transfer points of RMHS of blast furnace, DRI Plant, briquetting plant supported with dust suppression system as standby measures.
- h) To provide belt press filter or any similar mechanical sludge dewatering devices for removal of sludge from clarifier underflow of blast furnace to dispense with the present practice of settling tank.
- i) All other issues described under the headings of the "observations" and "recommendations" in the inspection report.

You are also directed to intimate the date of stoppage of operation of your FAP and DRI plant forthwith by Speed Post failing which it will be presumed that you have violated this direction and appropriate legal action shall be initiated against you and your industry without giving further opportunity.

By order of the Chairman

Encl: as above

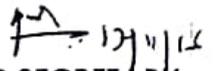

MEMBER SECRETARY

To

The Director,
M/s. Visa Steel Ltd.,
At- Kalinganagar Industrial Complex,
Jakhapura, Dist- Jajpur -755 026

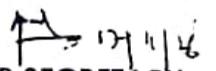
Memo No. 16573 /Dt. 18-11-2016 / Speed Post/Email

Copy forwarded to the Collector, Jajpur for information. He is directed under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and section 33(A) of Water (Prevention & Control of Pollution) Act 1974 to ensure closure of operation of the FAP (2x16.5 MVA) and DRI Plant (2x500 TPD) forthwith.


MEMBER SECRETARY

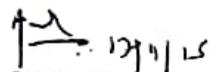
Memo No. 16574 / Dt. 18-11-2016 / Speed Post/Email

Copy forwarded to the Superintendent of Police, Jajpur, for information. He is directed under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and section 33(A) of Water (Prevention & Control of Pollution) Act 1974 to implement the closure of FAP (2x16.5 MVA) and DRI Plant (2x500 TPD) forthwith.


MEMBER SECRETARY

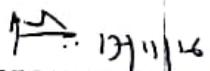
Memo No. 16575 /Dt. 18-11-2016 / Speed Post/Email

Copy forwarded to MD, NESCO, Jajpur Road/ Executive Engineer, NESCO, Jajpur Road/ General Manager (S & M), Mahanadi Coal Field Ltd., Jagruti Vihar, Burla/ Director of Factories & Boiler, Govt. of Odisha, Bhubaneswar/ Director (Mines), Bhubaneswar for information and necessary action


MEMBER SECRETARY

Memo No. 16576 /Dt. 18-11-2016 / Speed Post/Email

Copy forwarded to the Regional Officer, SPC Board, Kalinganagar / Sr. Law Officer, SPC Board, Bhubaneswar for information. RO, Kalinganagar should inspect the industry and report compliance status of the direction of closure immediately.


MEMBER SECRETARY

dc



Fax : 2562822/2560955

Tel : 2564033/2563924

EPBX : 2561909/2562847

Email : paribesh1@ospcboard.orgWebsite : www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,
Bhubaneswar 751012

No. 16517 / Ind-I-Con-5008

Dt 16-10-15 /

SHOW CAUSE NOTICE U/S 25 AND 33A OF WATER (P&CP) ACT, 1974

WHEREAS, you are operating a steel plant having 2x500 TPD DRI Kilns, 75 MW CPP (50 MW WHRB and 25 MW CFBC), 2x16.5 MVA Ferro Chrome Plant, 1x250m³ Blast Furnace, 0.5 MTPA SMS having 1x80 T EAF, 1x80 LRF, 1x 3/4 strand Billet Caster and a 0.5 MTPA Rolling Mill in the name and style of **M/s. Visa Steel Ltd**, At- Kalinga Industrial Complex, in Jajpur district;

AND WHEREAS, CTO has been granted vide Board's letter No. 5770, dt. 31.03.2015 is valid up to 31.03.2016 subject to strict compliance of consent conditions;

AND WHEREAS, conditions have been stipulated in the consent order to comply with all the provisions of Fly Ash Notification of MoEF, Govt. of India vide No. SO-2804(E), dtd. 03.11.2009 for compliance;

AND WHEREAS, as per the provisions contained in the aforesaid notification, you were required to achieve 100% utilization of fly ash by 02.11.2014;

AND WHEREAS, the information available with the Board on the status of fly ash utilization from April, 2015 to August, 2015 indicates that you have not been able to utilize 100% of fly ash generated during the aforesaid period;

AND WHEREAS, the status of utilization of fly ash during 2014-15 also indicated that you have failed to achieve 100% of fly ash utilization;

P.T.O

d/c



AND WHEREAS, it is concluded that you have failed to comply with the provisions of fly ash notification thereby violated the conditions stipulated in the consent order;

NOW THEREFORE, you are hereby directed to show cause as to why consent to operate granted in favour of your plant shall not be revoked and appropriate legal action shall not be initiated against your unit. Your reply should reach to the Board within 10 days. If reply is not received or the reply so received is found to be not satisfactory, appropriate action shall be initiated against your unit without any further opportunity.

[Signature]
Member Secretary

To

**The Executive Director,
M/s. Visa Steel Ltd.,
Kalinganagar Industrial Complex,
Jakhapura,
Dist - Jajpur - 755 026**

Memo No. 16578 /Dt. 16-10-15

Copy forwarded to Regional Officer, State Pollution Control Board, Odisha, Kalinganagar for information & necessary action.

[Signature]
Sr. Env. Engineer, L-I (C)

Memo No. 16579 /Dt. 16-10-15

Copy forwarded to Sr. Env. Scientist (P), State Pollution Control Board, Bhubaneswar for information & necessary action.

[Signature]
Sr. Env. Engineer, L-I (C)

c/c
[Signature]



STATE POLLUTION CONTROL BOARD, ODISHA

(Department of Forest & Environment, Govt. of Odisha)
 Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII
 Bhubaneswar - 751012

No. 11238 IND/I/CON/5008

Date 24-06-16

By Speed Post/ E-Mail

SHOW CAUSE NOTICE U/S 31A of Air (PCP) Act, 1981, 33A of Water (PCP) Act, 1974 & RULES FRAMED THEREUNDER

WHEREAS, you are operating a sponge iron based steel plant, At- Kalinganagar Industrial Complex, Jakhapura, Dist- Jajpur in the name and style of **M/s. Visa Steel Limited**. Consent to operate has been granted up to 31.03.2018, subject to strict compliance of consent conditions;

AND WHEREAS, your industry was inspected by R.O. Kalinganagar on 03.05.2016 and 21.05.2016 (copy of the inspection report is enclosed) and the following non-compliances were observed;

- 1) Accumulation of dust was found at the entire work zone area and internal roads of Ferro Alloys Plant indicating poor housekeeping practices.
- 2) The internal road connecting the raw material storage area and DRI kiln area has been damaged and is not maintained properly. Similarly, the internal road connecting the main gate to the raw material and finished product area has been damaged, causing generation of fugitive dust during plying of vehicles.
- 3) Solid waste management of the DRI unit was found to be haphazard. The dump has not been covered with soil. No water sprinkling was carried out on the solid waste transportation road and the dump resulting in generation of fugitive dust.
- 4) Wastewater was found to be discharged from the earthen reservoir to outside without any treatment. Wastewater samples collected from overflow of the reservoir and accumulations outside the boundary wall failed to comply to the prescribed standard in respect of TSS.

Contd...

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AND WHEREAS, the above observations are non-compliances to the consent to operate conditions and provisions of Sec-25/26 of the Water (PCP) Act, 1974 and Sec-21 of the Air (PCP) Act, 1981;

NOW, THEREFORE, you are directed to show cause u/s 31A of Air (PCP) Act, 1981, 33A of Water and Rules framed thereunder within 15 (fifteen) days from the date of issue of this notice as to why consent to operate granted in favour of your unit up to 31.03.2018 shall not be revoked. You are also directed to take necessary corrective action and remove all the above mentioned lapses within 15 days and report compliance to the Board. In case your explanation to the show cause notice is not received within the stipulated time period or the explanation is found to be not satisfactory and further non-compliances are observed, appropriate action as deemed proper including issuance of direction of closure shall be taken against you without giving any further opportunity.

Encl : **As above**

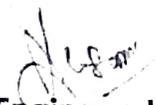

Member Secretary

To

**The Director,
M/s. Visa Steel Ltd.,
At- Kalinganagar Industrial Complex,
Jakhapura -755 026
Dist- Jajpur**

Memo No. 10239 dtd. 24-06-16 (By Email)

Copy forwarded to the Regional Officer, SPCB, **Kalinganagar** for information and necessary action.


Sr. Env. Engineer, L-I (C)

o/c
Chandra



48

FAX : 2562822/2560955
Tel : 2564033/2563824
EPABX : 2561909/2562847
Email : paribesh1@dataone.in
Website : www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

(Department of Forest & Environment, Govt. of Odisha)
Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII
Bhubaneswar - 751012

No. 13840 IND/I/CON/5008

Date 09.09.16

By Speed Post/ E-Mail

SHOW CAUSE NOTICE U/S 21 & 31A of Air (PCP) Act, 1981, 25 & 33A of Water (PCP) Act, 1974 & RULES FRAMED THEREUNDER

WHEREAS you are operating a sponge iron based steel plant having capacity of 0.5 MTPA, At- Kalinganagar Industrial Complex, Jakhapura, Dist- Jajpur in the name and style of **M/s. Visa Steel Limited**. Consent to operate has been granted up to 31.03.2018, subject to strict compliance of consent conditions;

AND WHEREAS, a show cause notice was issued earlier to your industry vide letter No. 10238, dtd. 24.06.2016 for non-compliances observed during inspection conducted by Regional Officer, Kalinga Nagar on 03.05.2016 and 21.05.2016;

AND WHEREAS, your industry was again inspected by officials of R.O. Kalinganagar on 01.07.2016, 02.07.2016 and 04.07.2016 through CICG (copy of the inspection report is enclosed) and the following non-compliances were observed:

- 1) Accumulation of dust was observed at the entire work zone area of sponge iron units including GCP area and kiln area.
- 2) The empty oil barrels were kept haphazardly causing spillage of oil in the work zone area.
- 3) The housekeeping at entire work zone area was not satisfactory.
- 4) The solid waste dumping practice is not satisfactory for which complaint from Kudumbi Sahi has been received by this office and a joint inspection was made with Additional District Magistrate, Kalinganagar.
- 5) The internal roads of the entire unit has been damaged.
- 6) The raw material carrying trucks are being parked outside the main gate in a haphazard manner causing air pollution and the industry has not adopted any provision for control of air pollution.
- 7) The entire earthen pond is full of wastewater and discharging the wastewater to outside the factory premises without any treatment facility.

P.T.O

c/c

//2//

- 3-14
- 8) At the briquette plant of Ferro Alloys unit the bag filters were not functioning properly causing fugitive dust emission.
 - 9) The accumulation of GCP dust was observed at the base of GCP hopper at Blast furnace area and the housekeeping at the Blast furnace area was not satisfactory.
 - 10) The unit has not installed any CO monitor / alarm system around the Blast furnace area.
 - 11) At the raw material transfer point attached to Blast furnace area, the dust suppression system was not working properly.

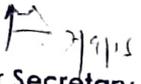
AND WHEREAS, the above observations are non-compliances to the consent to operate conditions and provisions of Sec-25/26 of the Water (PCP) Act, 1974 and Sec-21 of the Air (PCP) Act, 1981;

NOW, THEREFORE you are directed to show cause u/s 21 & 31A of Air (PCP) Act, 1981, 25 & 33A of Water and Rules framed thereunder within 15 (fifteen) days from the date of issue of this notice as to why consent to operate granted in favour of your unit up to 31.03.2018 shall not be revoked. You are also directed to take necessary corrective action and remove all the above mentioned lapses within 15 days and report compliance to the Board. In case your explanation is not received within the stipulated time period or the explanation is found to be not satisfactory and further non-compliances are observed, appropriate action as deemed proper including issuance of direction of closure shall be taken against you without giving any further opportunity.

Encl: **As above**

To

**The Director,
M/s. Visa Steel Ltd.,
At- Kalinganagar Industrial Complex,
Jakhapura -755 026
Dist- Jajpur**


Member Secretary

Memo No. 13841 dtd. 09.09.16 (By Email)

Copy forwarded to the Regional Officer, SPCB, **Kalinganagar** for information and necessary action.


Sr. Env. Engineer, L-I (C)

o/c




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Tel : 2564033/2563924 665
EPABX : 2561909/2562847
Email : paribesh1@ospcboard.org
Website : www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

(Department of Forest & Environment, Govt. of Odisha)
Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII
Bhubaneswar - 751012

No. 41324 IND/I/CON/5008

Date 04.08.2018

By Speed Post/ E-Mail

SHOW CAUSE NOTICE U/S 21 & 31A of Air (PCP) Act, 1981, 25 & 33A of Water (PCP) Act, 1974 & RULES FRAMED THEREUNDER

WHEREAS, you are operating a sponge iron based steel plant, At-Kalinganagar Industrial Complex, Jakhapura, Dist- Jajpur in the name and style of **M/s. Visa Steel Limited**. Consent to operate has been granted up to 31.03.2019, subject to strict compliance of consent conditions;

AND WHEREAS, conditions have been stipulated in the consent order not to discharge any effluent to outside the factory premises and it shall be fully reuse or recycled;

AND WHEREAS, your industry was inspected by R.O. Kalinganagar on 06.07.2018, 16.07.2018, 17.07.2018 and 18.07.2018 (copy of the inspection reports are enclosed) in connection with public complaints and NHRC case No. 5255/18/24/2017/OC filed by Sri Malay Kumar Sahoo and the following non-compliances were observed;

- a) You have constructed an ETP (SRTS) for treatment of runoff from the entire plant area but same is not yet commissioned, which is a violation of additional condition stipulated in consent order granted on 19.05.2018.
- b) No separate rain water drains have been provided for channelizing the surface runoff water from different process areas of the plant. As a result, the SRTS will serve no purpose.
- c) Process wastewater from boiler blow down, DM plant backwash, CT Blow down of CPP and Furnace cooling water from FAP (Unit-II) are mixing with runoff water from raw material handling section, coal, coke stack yard, slag dumping area and other process areas and getting discharged in the form of overflow from a reservoir and passes through a culvert to outside. The analysis report of sample of such discharge collected near the boundary wall shows TSS value exceeded the prescribed standard of the Board. The analysis report of sample collected on 17.07.2018 indicate presence of phenol and cyanide indicating contamination with industrial effluent.

P.T.O

//2//

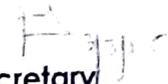
- d) The primary treatment plant provided at CPP for treatment of cooling tower blow down and boiler blow down is in defunct condition.
- e) Fugitive emission and deposit of spillage material was observed at wet scrapper area of DRI Kiln-I & II.
- f) Road No. 2 in DRI Plant area is damaged.
- g) Internal road near WHRB of Kiln-I & II not concreted.
- h) No dust suppression measures are found to be provided at feed hopper and screen area of Ferro Chrome Plant of Unit-2.
- i) No dust suppression has been provided at Day Bin and Ferro Chrome Plant Complex No. 2.
- j) The material handling area in FAP is not made impervious and some raw materials found stored in open, the surface run-off needs onsite treatment before channelizing to the reservoir.
- k) Leakage of flue gas was observed in pipe line connected to the bag filter of FAP Unit-2.
- l) CEMS-3 connected at WHRB -2 was found to be defunct.
- m) PM at CEMS-2 connected to WHRB-1 and CEMS-1 connected to CFBC boiler is malfunctioning thereby showing result in fixed range.
- n) The PM10 and PM2.5 analyzers in CAAQMS at GT Hostel and PM10 near WTP were found to be in defunct condition.
- o) Internal road near main gate used for entry of raw material and dispatch of finished product was found to be deposited with layer of spilled raw materials and blacktopping got damaged.
- p) You have not provided arrangement for collection of surface run-off from char and ash dumping site to existing SRTS.
- q) The road leading to the dump site needs concreted/black topped to control fugitive emission during plying of vehicles.
- r) The road used for transport of chrome ore needs to be made blacktopped.

AND WHEREAS, the above observations are gross violations to the consent to operate conditions and provisions of Sec-25/26 of the Water (PCP) Act, 1974 and Sec-21 of the Air (PCP) Act, 1981 leading to cause problems of pollution;

P.T.O

NOW, THEREFORE, you are directed to explain u/s 21 & 31A of Air (PCP) Act, 1981, 25 & 33A of Water (PCP) Act, 1974 and Rules framed thereunder within 15 (fifteen) days from the date of issue of this notice as to why consent to operate granted in favour of your unit up to 31.03.2019 shall not be revoked and appropriate action including issuance of direction of closure shall not be initiated against your unit. In case your explanation to the show cause notice is not received within the stipulated time period or the explanation is found to be not satisfactory, appropriate action as deemed proper including issuance of direction of closure shall be taken against you without giving any further opportunity.

Encl : **As above**

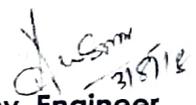

Member Secretary

To

**The Executive Director,
M/s. Visa Steel Ltd.,
At- Kalinganagar Industrial Complex,
Jakhapura -755 026
Dist- Jajpur**

Memo No. 9325 dtd. 04.08.2018 (By Email)

Copy forwarded to the Regional Officer, SPCB, **Kalinganagar** for information and necessary action.


Chief. Env. Engineer



vct- VII

53

Tel : 2564033/2563924
EPABX : 2561909/2562847
Email : paribesh1@ospboard.org
Website : www.ospboard.org

668

STATE POLLUTION CONTROL BOARD, ODISHA

(Department of Forest & Environment, Govt. of Odisha)
ParibeshBhawan, A/118, Nilakanthanagar, Unit-VIII
Bhubaneswar - 751012

No. 9975 IND//CON/5008

Date 23.09.19
By Speed Post/ E-Mail

SHOW CAUSE NOTICE U/S 21 & 31A of Air (PCP) Act, 1981, 25 & 33A of Water (PCP) Act, 1974 & RULES FRAMED THEREUNDER

WHEREAS, you are operating a sponge iron based steel plant, At- Kalinganagar Industrial Complex, Jakhapura, Dist- Jajpur in the name and style of **M/s. Visa Steel Limited**. Consent to operate has been granted up to 30.09.2019, subject to strict compliance of consent conditions;

AND WHEREAS, additional conditions have been stipulated in consent to operate order issued vide letter No. 3383, dtd. 30.03.2019 to comply in a time bound manner;

AND WHEREAS, your unit was inspected by officials from Head Office, Bhubaneswar and Regional Office, Kalinganagar on 11.09.2019 as per orders of Hon'ble NGT, Eastern Zonal Bench, Kolkata dtd. 09.08.2019 in O.A. No. 19/2019/EZ-Kalinganagar Paribesh Surkhya Samiti Vrs. Member Secretary, Odisha State Pollution Control Board and Others and following non-compliances were observed (copy of Inspection report enclosed);

- You have not completed balance drainage work at Blast Furnace area within the target date of 30.06.2019 and also not provided dedicated surface runoff treatment system at FAP-2 for removal of pollutants like hexavalent chromium. From analysis results of sample collected from surface runoff drain discharge of FAP-2 shows concentration of Cr⁺⁶ as 0.499mg/l, which requires treatment to meet prescribed standard of 0.1 mg/l for discharge into inland surface water.
- You have not yet completed up-gradation of Effluent Treatment Plant (ETP) with RO system at CFBC Power Plant although the target date was 30.06.2019.
- The internal road from DRI Plant was found to be damaged. Also one side of the road near main gate was found to be in damaged condition. You have not yet repaired the above roads although the target date was 15.06.2019.
- The CEMS attached to stack of CFBC Boiler was found to be in defunct condition.

P.T.O

694

- e) No progress has been made for installation of Sewage Treatment Plant (STP) at canteen area, though the target date of 30.06.2019 was elapsed.
- f) No physical progress has been made for installation of mechanical wheel washing system for transport vehicle at exit gate although target date was fixed for 31.05.2019.
- g) No action has been taken w.r.t. stone pitching of storm water drains across the plant area with bund on both sides to avoid contamination of runoff from industrial units/ material stack yards/ effluent with the natural runoff coming from outside.
- h) Analysis result of sample collected at outlet of SRTS after clarifloculator discharge to outside through Culvert-1 shows concentration of Cr⁺⁶ as 0.12mg/l, which exceeding the prescribed standard of 0.1mg/l.
- i) The dust suppression system provided at solid waste dumping area found to be defunct condition.
- j) There is no dyke around rain water harvesting pond and as such the pond was found to remains full in water and there is every possibility of overflow and discharge of water to outside.

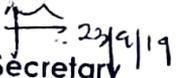
AND WHEREAS, the above observations are violations to the consent to operate conditions and provisions of Sec-25/26 of the Water (PCP) Act, 1974 and Sec-21 of the Air (PCP) Act, 1981 leading to cause problems of pollution;

NOW, THEREFORE, you are directed to show cause U/s 21 & 31A of Air (PCP) Act, 1981 and U/s. 25 & 33A of Water (PCP) Act, 1974 and Rules framed thereunder within 7 (seven) days from the date of issue of this notice as to why grant of consent to operate in favour of your unit beyond 30.09.2019 shall not be refused and appropriate action including issuance of direction of closure shall not be initiated against your unit. In case your explanation to the show cause notice is not received within the stipulated time period or the explanation is found to be not satisfactory, appropriate action as deemed proper including issuance of direction of closure shall be taken against you without giving any further opportunity

Re: As above

To

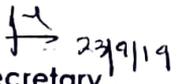
**The Executive Director,
M/s. Visa Steel Ltd.,
At- Kalinganagar Industrial Complex,
Jakhapura -755 026, Dist- Jajpur**


Member Secretary

Memo No. 9976 dtd. 23 09 19

(By Email)

Copy forwarded to the Regional Officer, SPCB, **Kalinganagar** for information and necessary action.


Member Secretary

55

19 APR

P. O. SPC Board
Odisha, Kalinga Nagar

EPABX : 2561909/2562847

Email: paribesh1@ospcboard.org

Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII

Bhubaneswar - 751 012, INDIA

6/96

IND-I-ONLINE-42

Date: 15-04-2021

The Factory Manager,
M/s. Visa Steel Ltd.,
At/PO- Jakhapura,
Kalinganagar Industrial Complex,
Dist- Jajpur -755 026

Non-compliance of online data received at the RT-DAS server of the Board during the period 01.02.2021 to 28.02.2021.

This is to inform that, the online data received at the RT-DAS sever of the Board was reviewed for the period 1st Feb, 2021 to 28th Feb, 2021 and the following compliances were observed;

- 1) PM value of CEMS-6 (Ferro Chrome Complex -2) is very low (0.06 or 0.05) up to 26.02.21 at 6 AM from 01.02.2021 at 12 AM.
- 2) Further, data availability percentage of CEMS-6 is below 85.
- 3) Incase of CEMS-7, very low value of PM i.e., below 10 is observed throughout the period.
- 4) Constant value of PM10 of (AAQMS-1) near GT Hostel is observed most of the time.
- 5) No data is found for the parameters NO, NO₂ and NO_x of AAQMS-1 (near GT Hostel).
- 6) Zero value is noticed most of the time incase of parameter PM10 of AAQMS-2 which is near WTP.
- 7) CO value of AAQMS -2 remains above the prescribed standard, so many times throughout the period.
- 8) Zero value, data not available and if available too low value is observed in case of parameter NO of AAQMS-2.
- 9) Most of the times zero value is observed in case of parameters PM10 and NO_x of AAQMS -3 (near learning centre).
- 10) PM10 value of AAQMS-4 (near DM plant) exceeds the prescribed standard, many times. Also zero value is noticed.

P.T.O

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no value and data not available is found incase of parameter NO of EQMS-4.
 data is available in case of EQMS (near main gate).

you are required to rectify the lapses, ensure repair / replace of the analysers
 are continuous and tamper proof transmission of the real time online data
 to the Board's server to take appropriate remedial measures to keep
 within prescribed standard of the Board and furnish compliance by return
cas@ospcboard.org.

Yours faithfully,


 Chief Env. Engineer
 15/4/24

6197 dtd. 15-04-2024

by forwarded to the Regional Officer, SPC Board, Kalinganagar for
 in and necessary action.


 Chief Env. Engineer
 15/4/24

57
STATE POLLUTION CONTROL BOARD, ODISHA
 (DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA)
 Paribesh Bhawan, A/11B, Nilakantha Nagar, Unit - VIII
 Bhubaneswar - 751 012, India

No. : 6196

IND-I-ONLINE - 42

Date : 15.04.2021

**The Factory Manager,
 M/s. Visa Steel Ltd.,
 AT/Po- Jakhapura,
 Kalinganagar Industrial Complex,
 Dist. - Jajpur - 755026**

Non-compliance of online data received at the RT-DAS server of the Board during the period 01.0.2021 to 28.02.2021.

This is to inform that, the online data received at the RT-DAS server of the Board was reviewed for the period 1st Feb. 2021 to 28th Feb. 2021 and the following Non-compliances were observed.

- 1) PM value of CEMS-6 (Ferro Chrome Complex - 2) is very low (0.06 or 0.05) up to 26.02.2021 at 6 AM from 01.02.2021 at 12 AM.
- 2) Further, data availability percentage of CEMS-S is below 85.
- 3) Incase of CEMS-7, very low value of PM i.e., below 10 is observed throughout the period.
- 4) Constant value of PM 10 of (AAQMS-1) near GT Hostel is observed most of the time.
- 5) No data is found for the parameters NO, NO₂ and NO_x of AAQMS-1 (near GT Hostel).
- 6) Zero value is noticed most of the time incase of parameter PM 10 of AAQMS-2 which is near WTP.
- 7) CO value of AAQMS -2 remains above the prescribed standard, so many times throughout the period.
- 8) Zero value, data not available and if available too low value is observed in case of parameter NO of AAQMS-2.
- 9) Most of the time zero value is observed in case of parameters PM10 and NO_x of AAQMS-3 (near learning centre)
- 10) PM10 value of AAQMS-4 (near DM plant) exceeds the prescribed standard, so many times. Also zero value is noticed.
11. Zero value and data not available is found incase of parameter NO of AAQMS-4.
12. No data is available in case of EQMS (nar main gate).

You are required to rectify the lapses, ensure repair / replace of the analysers and ensure continuous and temper proof transmission of the real time online data immediately to the Board's server to take appropriate remedial measures to keep parameter within prescribed standard of the Board and furnish compliance by return mail to das@ospcbord.org.

Yours faithfully,

Chief Env. Engineer

Memo No. 6197 / dtd. 15.04.2021

Copy forwarded to the Regional Officer, SPC Board, Kalinganagar for information and necessary action.

Chief Env. Engineer



Email : paribesh1@ospcboard.org

Website : www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakenthanagar, 751 012

Bhubaneswar 751012

No. 3722 / IND-I-CON- 5008

Of 12.03.2021

By : Speed Post E-Mail



To

The Director,
M/s. Visa I Steel Ltd.,
At- Jakhapura, Kalinga Nagar Industrial Complex,
Dist - Jajpur - 755 026

Sub : **Renewal of CTO for the period 2021-22 & 2022-23 -Reg.**

Ref : CTO vide letter No. 108, dtd. 16.12.2020

Sir,

With reference to above, it is to intimate that you have applied for renewal of CTO up to 31.03.2023 through online. RO has inspected your unit on 3.2.2021 & 4.2.2021 and from inspection report following non-compliance was observed:

- 12/3/21*
- You have dumped about 6000 MT of fly ash at the solid waste dump area in previously stabilized dump in a haphazard manner and its height is above height of boundary wall. No water sprinkling is carried out causing heavy fugitive dust emission in that area.
 - Accumulation of dust was observed near fly ash slip area causing fugitive emission.
 - Result of ambient air quality monitoring conducted at two locations near main gate and near learning center shows concentration of PM₁₀ of 140ug/m³ and 108ug/m³ respectively exceeding the prescribed standards of 100ug/m³.

In view of above, you are directed to comply above lapses within 15 days.

Encl : Copy of I/R

Memo No. 3723 /dtd. 12.03.2021 By Email

Chief Env. Engineer

Copy forwarded to the Regional Officer, SPC Board, Kalinga Nagar for information and necessary action.

Chief Env. Engineer

Email : paribesh1@ospcboard.org
Websit : www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA
(DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA)
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII
Bhubaneswar - 751 012, India

No. : 3722

IND-I-CON - 5008

Date : 12.03.2021

To

The Factory Manager/DIRECTOR
M/s. Visa Steel Ltd.,
AT/Po- Jakhapura,
Kalinganagar Industrial Complex,
Dist. - Jajpur - 755026

Sub. : Renewal of CTO for the period 2021-22 & 2022-23 Regarding.

Ref. : CTO vide letter No. 108, dtd. 16.12.2020.

Sir,

With reference to above, it is to intimate that you have applied for renewal of CTO up to 31.03.2023 through online. RO has inspected your unit on 3.2.2021 & 4.2.2021 and from inspection report following non-compliances were observed.

- a) You have dumped about 6000 MT of fly ash at the solid waste dump area in previously stabilized dump in a haphazard manner and its height is above height of boundary wall. No water sprinkling is carried out and causing heavy fugitive dust emission in that area.
- b) Accumulation of dust was observed near fly ash solid area of CPF causing fugitive emission.
- c) Result of ambient air quality monitoring conducted at two locations is near main gate and near learning center shows concentration of PM10 as 140ug/m³ and 108ug/m³ respectively exceeding the prescribed standard of 100ug/m³.

In view of above, you are directed to comply above lapses within 7 days

Yours faithfully,

Chief Env. Engineer

Encl : Copy of I/R

Memo No. 3723 / dtd. 12.03.2021 By Email

Copy forwarded to the Regional Officer, SPC Board, Kalinganagar for information and necessary action.

Chief Env. Engineer



STATE POLLUTION CONTROL BOARD, ODISHA

A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar 751012

EPABX-2560929,2561909, Tel: 2564573,2562368,

Email : paribesh1@ospcboard.org, Website : www.ospcboard.org

675

No 15336/

IND-I-CON- 5008

Dt 04.10.2021

By Speed Post / Email: manoj.kumar@visasteel.com/
tushar.misra@visasteel.com

DIRECTION U/S. 21 & 31A OF THE AIR (PCP) ACT, 1981 AND AMENDMENTS THEREUNDER.

WHEREAS, you are operating the plant facilities like Captive Power Plant (CPP)-75 MW(50 MW WHRB+25 MW CFBC), Ferro Chrome Plant (FAP Unit- 1 & 2) 5x16.5 MVA, Recovered Ferro Chrome (Metal Recovery Plant-2 of capacity 30 TPH) -27 TPD & Recovered Ferro Chrome (Harsco Metal Recovery Plant 40 TPH) -20 TPD in the name & style of **M/s. Visa Steel Ltd.**, At- Kalinganagar Industrial Complex, Jakhapura, Dist- Jajpur with consent of the Board valid up to 31.03.2023 subject to strict compliance to consent conditions:

AND WHEREAS, your industry was inspected by officials of Regional Office, SPC Board, Kalinganagar on 02.08.2021 (Copy of the inspection enclosed). From inspection report following non-compliances were observed;

- Result of stack monitoring conducted at GCP outlet of FAP-3 & 4 shows PM emission $67\text{mg}/\text{Nm}^3$ exceeding the prescribed standard of $50\text{mg}/\text{Nm}^3$.
- Result of ambient air quality conducted at two locations i.e., at the boundary near main gate and at the boundary near FAP complex -2 adjacent to project office shows PM_{10} concentration as $117\ \mu\text{g}/\text{m}^3$ & $135\ \mu\text{g}/\text{m}^3$ respectively exceeding the prescribed standard of $100\ \mu\text{g}/\text{m}^3$.

AND WHEREAS, non-compliances mentioned above indicate that you have failed to comply with the consent conditions and provisions of U/s 21 and 31A of the Air (PCP) Act, 1981 and rules framed there under;

NOW, THEREFORE, by virtue of the power conferred under section 21 & 31A of the Air (P&CP) Act, 1981 and as amended thereafter, the competent authority in the State Pollution Control Board, Odisha do hereby direct you to rectify the above lapses and furnish compliance report to the Board within 15 days, failing which appropriate action shall be taken against your unit.

Encl : As above


MEMBER SECRETARY

To

The Director,
M/s. Visa Steel Ltd.,
At- Kalinganagar Industrial Complex,
Jakhapura, Dist- Jajpur -755 026

Office of the Revenue Inspector, Danagadi**Letter No-156 dated 31-07-2020**

To

Aswani Kumar Dhal

At/Po/PS-Jakhapura

Dist. - Jajpur (Odiasha)

Sub-R.T.I. Information 2005 (Regarding untreated water released by VISA STEEL)

As per my observation VISA STEEL has been discharging untreated water to outside cultivated lands throughout the year in 8 separate locations .Photo Copies attached herewith as (Annexure -1)

REVENUE INSPECTOR
DANAGADI
(Phulabari Manu)



REVENUE
DANANG
CIRCLE
2021/7/20

The Chairperson,

Odisha State Pollution Control Board

Sub- Inaction of Pollution Control Board against the pollution caused by VISA Steel, Kalinganagar

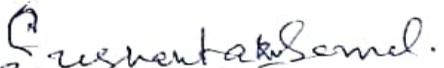
I am in receipt of public complaint that that the water is being discharged by VISA Steel, Kalinganagar **throughout year in violation of** environment clearance letter no. J-11011/33/2007-IA.II (I) dated 12th June, 2007 which specifies that the **plant will operate in Zero Discharge condition**. To this effect local people have time and again complained to the Member Secretary and Regional Officer of State Pollution Control Board continuously on various occasions through email and whatsapp, but no visible action has been taken

Similarly, public complaints are there regarding Visa Steel dumping its flyash randomly in violation of Fly Ash Utilisation Rules and there by spreading pollution in different parts such as Danagadi, Jakhpura. The KUDUMI Sahi, villagers have also earlier complained against the pollution due to fly ash dump. For the same reason show cause notices have already been issued earlier but no action and follow up has been done on the part of the state pollution control board.

The farmers have also complained time and again regarding the contaminated water and skin irritation when they work in their field. Further the agriculture fields are also damaged with black polluted water discharged from the VISA industry and for that the yield of the paddy crops are declining.

In view of the discharge of waste water and the repeated public complaints, I urge you to personally look into this matter and do the needful at earliest

Date-01.03.2021


Susanta Kumar Samal

Zilla Parisada Member -Zone No-10

Sushanta Kumar Samal
Zilla Parishad,
Zone No-10

SHRI PRADIPTA KUMAR NAIK

Leader of Opposition

Odisha Legislative Assembly


 Phone { Assembly : (0674) 2536913
 EPABX :
 Res. :
Email - leaderofoppositionolaodisha2@gmail.com

D. O. No. ...171.../LOP

BHUBANESWAR

Date ...09.02.2021...

To

**The Chairman,
 Odisha State Pollution Control Board
 Bhubaneswar**

Sub: Continuous Non-Compliance of Environmental Clearance and CTO Conditions by Visa group of Industries, Kalinga Nagar, Jakhapura and Inaction of State Pollution Control Board-reg

As evident from the complaints received in this office from the local villagers and farmers of Jakhapura, Kalinga Nagar, Visa group of Industries are habitual offenders of pollution norms and appears to be in defiant mood, since, the illegal untreated effluent containing hazardous components is still being discharged regularly since 2017, in contravention of the provisions of Pollution Acts and Rules made there under.

OSPCB has granted separate consent to operate to the units of Visa group of Industries at Kalinga Nagar under special condition which stipulates that "under no circumstances the process waste shall be allowed to be discharged to outside. Water used shall be suitably treated and recycled in those process". However, the documentary evidences received from the complainants make it crystal clear that the units have made mockery of pollution law.

Though, the local villagers and farmers have been complaining to the OSPCB since 2017 with documentary evidences like video clippings of discharge of untreated effluent, no deterrent action has been taken till date. On receipt of any such complaints, OSPCB should verify the same and take such action against the defaulting industries, as may be permissible in law. However, it appears that there representations have been ignored and the Board has scrupulously maintained a silent policy. The Board not being competent to allow the units for

SHRI PRADIPTA KUMAR NAIK

Leader of Opposition

Odisha Legislative Assembly



सत्यमेव जयते

 Phone { Assembly : (0674) 2536913,
 EPABX :
 Res. :
Email - leaderofoppositionolaodisha2@gmail.com

D. O. No. /LOP

BHUBANESWAR

Date

discharge of water to outside in violation of Environmental clearance conditions, it appears that the Board has over stepped its authority and attempted to legalize the illegal discharge of untreated water by the said units by initiating no action for the unauthorized outlets and discharged at 8 different locations as identified by the local Revenue Inspector.

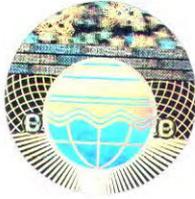
I am surprised to see that in these cases, OSPCB has ignored even the order of the Hon'ble Apex Court dtd.22.02.2017.

Immediate prompt action in the interest of the life, livelihood and environment of the area is warranted. Any action in contrary will be tantamount to committing an extra-legal act akin to an 'encounter' of law.

In such situation and circumstances, you are hereby requested to look into the matter personally and initiate suitable action as deemed fit as per law to safeguard the rights and interest of the common villagers and farmers of the locality.

Pradipta Kumar Naik
 9.08.02.2021.
 (Pradipta Kumar Naik)

o/c.



CONSENT ORDER

ANNEXURE-7

*SPEED POST***STATE POLLUTION CONTROL BOARD, ODISHA**

(DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVT. OF ODISHA)

A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012

Phone-2561909/ EPABX : 2561909/2562847

E-mail: paribesh1@ospcboard.org / Website: www.ospcboard.orgNo. 4419 / IND-I-CON-5008Dt. 22.03.2023**CONSENT ORDER**

Sub: Consent for Existing / New operation of the plant under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your online application ID No. 4564788 Dtd.08.01.2023

This consent is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to

Name of the Industry: M/s. VISA STEEL LIMITED

Name of the Occupier & Designation; Sri Manoj Kumar, Director

Address: At- Kalinga Nagar Industrial Complex, Jakhapura, Jaipur-755026

This consent order is valid for the period from 01.04.2023 to 31.03.2025

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted without prejudice to the court cases pending before the Hon'ble NGT and the Hon'ble Supreme Court of India against the industry and the general & special conditions stipulated therein.

A. Details of Products Manufactured

SI.No.	Product	Quantity
01.	Captive Power Plant (CPP)	75 MW (50 MW WHRB+25 MW CFBC)
02.	Ferro Chrome Plant (FAP Unit- 1 & 2)	5x16.5 MVA (1,50,000 TPA)
03.	Recovered Ferro Chrome (Metal Recovery Plant-2 of capacity 30 TPH)	27 TPD
04.	Recovered Ferro Chrome (Harsco Metal Recovery Plant 40 TPH)	20 TPD



CONSENT ORDER

2

B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge	Prescribed standard				
				pH	TSS (mg/l)	BOD (mg/l)	FC MPN/ 100ml	
1.	Domestic effluent from colony, hostel & canteen.	To be completely treated in STPs (3nos.)	Reused in gardening and dust suppression	6.5 to 9.0	100	30	<1000	
2.	Cooling / process effluent	To be completely recycled/ reused	No discharge	---				
3.	Treated surface runoff from plant area	After treatment shall be reused and excess discharged to outside through Culvert -1	--	pH	TSS (mg/l)	Cr ⁺⁶ (mg/l)	Phenolic compound (mg/l)	Cyanide (mg/l)
				5.5-9.0	100	0.1	1.0	0.2
4.	Surface runoff from upper catchment area	To IDCO drain near raw material gate	--					
5.	Surface runoff from vacant area	Thorough Culvert- 2, 3 & 4 to outside	--					

C. Emission permitted through the following stack subject to the prescribed standard

Chimney / Stack No.	Description of Stack	Stack height (m)	Quantity of emission (Nm ³ /hr)	Prescribed Standard mg/Nm ³			
	Stack attached to			PM			
1.	CPP (CFBC Boiler)	93	2,48,000	PM	SO ₂	NO _x	Hg
				50	600	450	0.03
2.	Stack attached to Ferro Chrome Plant-1&2 (2x16.5MVA)	41	3,15,000	100			
3.	Stack attached to GCP outlet of Furnace- 3 & 4	45	2x2,20,000	50			
4.	Stack attached to GCP outlet of Furnace- 5	45	2,20,000	50			
5.	Stack attached to bag filter of Drier of Briquetting Plant (FAP-I & II)	31	63,000	100			
6.	Bag Filter of ground hopper, BC-2 conveyor up to day bin building bunker feeding Plant (FAP-I & II)	32	25,000	100			
7.	Bag Filter of Day bin building batching (FAP-I & II)	32	74,000	100			



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8.	Stack attached to bag filter of furnace building feeding(FAP-I & II)	30	22,000	100
9.	Stack attached to Drier (FAP-III, IV & V)	20	2x25,000	100
10.	Bag filter attached to raw material bin mixing building and all transfer points	20	20,000	100
11.	Bag Filter of RMHS and transfer points Briquette Plant (FAP-III, IV & V)	20	2x20,000	100
12.	Bag Filter of briquette building (FAP-III, IV & V)	20	20,000	100

D. Disposal of solid waste permitted in the following manner

Sl.No.	Type of Solid waste	Quantity generated	Quantity to be reused on site	Quantity to be reused off site	Quantity disposed off	Description of disposal site.
1.	Slag from Ferro Chrome plant	381 TPD	--	--	--	After recovery of metal from slag the rejected slag shall be stored in an earmarked area and shall be used for road making and low land filling inside the premises.
2.	Fly Ash	525 TPD	--	---	--	To disposed as per the provisions of Fly Ash Notification 31 st Dec, 2021
3.	Flue Dust from FAP	1995 TPA	--	--	--	Shall be used in briquetting plant

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
- The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
- The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.



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9. An inspection book shall be opened and made available to Board's Officers during their visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge generated from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank of treatment plant.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner to meet the prescribed standards by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack and ambient monitoring system installed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of indigenous species of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.



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36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. The industry shall comply to all the conditions stipulated under Charter on Corporate Responsibility for Environmental Protection (CREP) guidelines in a time bound manner as envisaged there in. (if applicable)
43. The industry shall comply to the conditions stipulated in CTE order issued by ODISHA State Pollution Control Board.
44. The industry shall abide by E(P) Act, 1986 and Rules framed there-under
45. In case the consent fee is revised upward or the fees paid is found to be inadequate for any reason during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the adequate amount within the period stipulated by the Board the consent order will be revoked without prior notice.
46. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A)

1. The applicant shall analyze the effluent / emissions and Ambient Air Quality every month through approved laboratory for the parameters indicated in TABLE- 'B', 'C' & Part -'B' as mentioned in this order and shall furnish the report thereof to the Board on monthly basis.
2. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a) Performance / progress of the treatment plant.
 - b) Monthly statement of daily discharge of domestic and/or trade effluent.
3. Non-compliance with effluent limitations
 - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance
 - ii) A description of the non-compliance discharge including its impact on the receiving waters.
 - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
4. Proper housekeeping shall be maintained inside the factory premises including process areas by a dedicated team.
5. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.
6. The industry shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack / Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCB server, data analysis and co-ordination with concerned personnel of process units for



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taking corrective measures in case of non-compliances and to respond to the instructions of SPCB in this matter.

7. All employees of the industry including officers, staff, workers, contract workers involved in operation/maintenance/ supervision of process area, pollution control areas, raw material and waste handling areas shall undergo short term training at least twice in a year in the field of pollution control and environment protection to create awareness and develop green skill. The report on the activities along with details and photographs shall be submitted to the Board on annual basis by end of June for previous financial year.
8. ISO auditing reports of the industry in the field of environment shall be submitted to the Board every year on annual basis.
9. The environmental cell shall be established and upgraded effectively to guide, monitor the pollution control and environmental protection activities inside the industries on day to day basis to ensure that the conditions stipulated in the consent to establish/operate order of the SPCB and conditions imposed in EC and provisions of various environmental acts and rules are complied with and the report returns, compliances are submitted to the Board in due time.
10. Adequate numbers of scientific / technical persons having qualification in environmental engineering/ environmental science from recognized institution/ university must be engaged or appointed along with other interdisciplinary qualified persons to effectively implement and monitor different areas of environment management and regulatory compliances including air pollution control, water pollution control, online monitoring, real time data transmission, management of solid waste, hazardous waste, E-waste, plastic waste etc. The Head of the environmental cell should be a senior level official, who will directly report to the plant head to ensure that environmental management is performed effectively to ensure compliance to the environmental norms on priority basis.
11. Energy consumption data of different pollution control devices like ESP/ Bag filter/ Scrubber/ Cyclone/ Gas cleaning plant/ Fume treatment plant/ ETP/STP/Flow meters (treated effluent recycling) shall be collected online on real time centralized platform/ dashboard with data storage facility and generate tamperproof monthly / periodic reports, which shall be analysed by Energy Auditor, certified by Bureau of Energy Efficiency and accordingly the Energy Management / preventive maintenance of Pollution Control equipment shall be adopted. The energy management of process and pollution control devices shall be practiced to record the progressive achievements to minimize energy consumption in order to reduce greenhouse gas emission.
12. The post EIA monitoring schedule should be strictly followed for different parameters around the plant for the units is covered under EIA notification. The industry shall also conduct noise level study in the core zone and buffer zone of the industry and submit 6 monthly report to the Board.

F. SPECIAL CONDITIONS:
AIR POLLUTION CONTROL

1. The unit shall achieve the enhance production of Ferro Chrome from 1,25,000 TPA to 1,50,000 TPA by increasing the active power input to the furnaces by increasing the load from 11.088 MW to 13.365 MW in each furnace by increasing the power factor to 0.9 and load factor to 0.9 by using high grade chrome ore 48-52% Cr₂O₃ in the burden mix. Under no circumstances the unit shall install any additional plant facilities to achieve the said enhanced production capacity.
 2. All the air pollution control devices like ESPs / GCPs / Bag filters installed at various process units shall be maintained, operated efficiently and continuously so that particulate matter emission from the stack shall meet the prescribed standard of the Board as indicated in 'Table-C'. The industry shall ensure continuous and effective operation of all the APC devices through preventive maintenance.
 3. All the potential fugitive dust generating areas of all the process units shall be covered with the adequate suction points. The collected dust / fumes shall be treated in the GCPs / Bag filters/ Scrubbers.
 4. Appropriate air pollution control devices shall be installed to collect and treat the secondary emissions from tapping area of the Ferro Alloy Furnaces.
 5. All the transfer points and belt conveyers of both metal recovery plants shall be covered with GI sheets to minimize fugitive emission.
 6. Dry fog / water sprinkling arrangement shall be provided at potential dust generating points like feed hopper, jaw crusher, jaw crusher, roll crusher, vibrating screen, discharge chutes and transfer points etc. of metal recovery plants to control fugitive emission.
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7. All the online continuous stack emission monitoring systems (CEMS) for measurement of particulate matter and gaseous pollutants shall be operated effectively & uninterruptedly and real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
8. Online monitoring system for PM, SO₂, NO_x for thermal power plants as per CPCB guideline for CEMS, July 2017 and Standards prescribed for these parameters by MoEF & CC Dt 7.12.2015 shall be complied.
9. All the online continuous ambient air quality monitoring stations (CAAQMS) shall be operated effectively & uninterruptedly and the online monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
10. The pneumatic dust handling system installed at the hoppers of all the ESPs and BFs shall be operated continuously and effectively so that no fugitive dust nuisance is created.
11. Telescopic chute shall be installed at the bottom of hoppers/silo wherever applicable to prevent emission of fugitive dust during material transfer/unloading.
12. The performance evaluation of ESP, bag filter, air pollution control devices, online CEMS, AAQMS & surveillance cameras shall conducted by reputed institute like NIT / IIT and annual report shall be submitted to the Board by end of June for the previous financial year.
13. The digital display board installed at the main gate shall be of minimum size of 6ft x 4ft as stipulated by CPCB with provision of display of real time data online analysers (CEMS, CAAQMS & CEQMS), so that the public can visualize the actual emission and the values of parameters displayed at the gate. Outdoor LED video screens should be preferred for digital display of environmental parameters, CTO and authorization conditions and awareness clippings on environment at the main gate, colony area and process area.
14. The installed HD IP camera shall be operated continuously so that video streaming shows in server of the Board on interruptedly.
15. Online analysers for measuring flow, temperature and velocity of flue gas shall be installed at the stacks and integrated with online CEMS data.
16. Online CO / Ammonia/ Chlorine and such other gas monitoring system shall be installed in every process area where such toxic gas are expected to be generated and in the plant premises along with alarm system to avoid accidental hazards due to gas leakage.
17. Green belt shall be properly designed and developed with plantation of suitable local species and species prescribed by CPCB.
18. Material storage area of the plant and approach roads shall be covered with adequate sprinkling facility. The water sprinkling system shall be kept operational all the time to avoid any fugitive dust nuisance.
19. Dust suppression facilities by provision of adequate water sprinkling shall be made at the active dumping area and roads to prevent dust nuisance in the area.
20. The industry shall comply with all the stipulations contained in the Gazette Notification of Govt. of India vide No. 155, dtd. 31.03.2012 (copy enclosed). For emission standard, the details of 'Table-C' of this order is applicable.
21. Accumulation of dust and other solid waste in the work zone and non-dumping areas inside the factory premises shall be avoided. The work zone shall be properly cleaned either manually or mechanically every day and the dust so collected shall be disposed off in the designated dump site.
22. The approach roads and all the internal roads shall be fully concreted / blacktopped. All the roads shall be cleaned periodically to avoid accumulation of dust. Adequate sprinkling facility, preferably by fixed water sprinklers shall be provided alongside all the internal roads to prevent generation of fugitive dust during vehicular movement.
23. The industry shall put up sign Boards at appropriate places with nomenclature of the stacks in consultation with Regional Officer of the Board. It shall install electronic display Board in front of main gate to display the monitoring data, prescribed standard for public information.



24. The ambient air quality shall conform to the National Ambient Air Quality standard as per the notification of MoEF dated 16 Nov 2009 (Annexed).

WATER POLLUTION CONTROL

1. Specific water consumption shall be limited within 3.5m³/MWh as per MoEF & CC vide Notification dtd. 07.12.2015.
 2. Under no circumstances there shall be discharge of any effluent to outside the factory premises. Water used for cooling purposes shall be fully recycled. Water used in various processes shall be suitably treated and recycled/ reused.
 3. Surface runoff from plant area shall be treated in surface runoff treatment system (SRTS) and shall be reused and excess shall be discharged to outside through Culvert -1 meeting the prescribed standard as stipulated in Table -B during rainy days /rainy season.
 4. Waste water generated from raw water treatment system and back wash of filtration plant shall be properly treated and reused for dust suppression.
 5. The cooling blow down and boiler blow down of CFBC Power Plant shall be treated in primary treatment followed by Reverse Osmosis (RO) system and treated water shall be reused completely. RO rejects shall be reused for dust suppression and ash handling.
 6. Wastewater generated from the jigging section of metal recovery plant shall be treated in settling tanks of adequate capacity and shall be reused in jigging with make-up water in a closed loop.
 7. Concrete garland drain followed by settling tank shall be provided around the jigging plant area and slag storage area for collection of surface runoff from these areas. The treated surface runoff shall be reused / diverted to existing SRTS.
 8. The ground water which coming out as seepage water from DM plant area and Rolling Mill area shall be collected in separate tanks and used in the plant completely.
 9. The performance evaluation of ETP, STP, online CEQMS & Web cameras, flow meter shall be conducted by reputed institute like NIT / IIT and annual report shall be submitted to the Board by end of June for previous financial year.
 10. Flow meter and level sensors with telemetry system should be installed in the bore wells as stipulated by Central Ground Water Authority/ Water Resources Department.
 11. The industry shall conduct surface run off management study and develop rain water harvesting structures and surface runoff treatment systems inside the premises.
 12. The industry shall explore to adopt chemical free automated self -maintained electrolysis system for removal of scale, corrosion, bio-film from cooling towers and automated tube cleaning system for heat exchangers and condensers with remote access and alarm system wherever applicable for conservation of water and energy to reduce wastewater generation and increase plant efficiency.
 13. The industry shall operate mechanized wheel washing system along with effluent treatment and recycling facilities for the raw material / product /solid waste transport vehicles.
 14. The domestic effluent generated from colony, canteen and hostel shall be treated in respective STPs and shall meet the standards prescribed by MoEF & CC vide notification G.S.R 1265(E) dtd.13th October 2017 as follows; pH - 6.5-9.0, BOD - less than 30mg/l TSS - less than 100mg/l and Fecal Coliform (FC) MPN/100ml<1000.
 15. The industry shall operate mechanized wheel washing system along with effluent treatment and recycling facilities for the raw material / product /solid waste transport vehicles provided.
 16. Dumping of solid waste shall be made at designated locations in a systematic manner with proper engineering applications by providing proper slope, angle, berms, height, toe wall, retaining wall and road network. The active dumping area shall be kept at minimum. The exhausted dump area shall be technically reclaimed by spreading a layer of soil with proper compaction and consolidation. Biological reclamation of the same shall be made by planting
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- saplings of appropriate species. Adequate provision for watering of plants and protection of trees shall be made.
17. The industry shall have adequate space at point of time for waste disposal at least for a period of next year. Before using any new patch of land / site for solid waste dumping, the industry shall obtain prior consent to establish of the Board.
 18. The unit shall comply to the provisions of revised Fly Ash Notification No. SO.5481(E),dt. 31.12.2021 of MoEF & CC, Govt. of India.
 19. Consent to operate is subject to availability of all other statutory clearances required under relevant Acts / Rules and fulfillment of required procedural formalities.

G. ADDITIONAL CONDITIONS:

1. The unit shall provide additional dry fog system/sprinklers at Bin Mixing Building of Ferro Alloys Complex-II for effective control of fugitive emission within 03 months.
2. The unit shall explore possibility for further reutilization of accumulated rain water from the rain water reservoir.
3. The unit shall deploy mechanical road sweeper for cleaning of internal road within 06 month.
4. The unit shall rectify CEMS – 6 & 7 installed at GCP outlet of furnace 3 & 4 and furnace 5 within 01 month for interruptedly data transmission to the server of the Board.

The occupier must comply with the conditions stipulated in section A, B, C, D E F & G to keep this consent order valid.

To,

**The Director,
M/s. Visa Steel Ltd.,
At- Kalinga Nagar Industrial Complex,
Jakhapura, -755 026, Jajpur - 755026**

Encl : As above

MEMBER SECRETARY

STATE POLLUTION CONTROL BOARD, ODISHA

Memo No. 4420/Dt. 22.03.2023

- i) Regional Officer, State Pollution Control Board, Kalinganagar
- ii) District Collector , Jajpur
- iii) D.F.O, Jajpur
- iv) Director of Mines, Odisha, Bhubaneswar
- v) Director Factories & Boiler, Bhubaneswar
- vi) Consent Register / HWM Cell, Bhubaneswar

**CHIEF ENV. ENGINEER**

STATE POLLUTION CONTROL BOARD, ODISHA



General Standards for discharge of environment pollutants PART-A:EFFLUENTS

Sl.No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5 ^o C above the receiving water temperature	-----	-----	Shall not exceed 5 ^o C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kajeldahl nitrogen (as NH ₃) mg/1 max.	100	----	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at (20 ^o C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	----	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0



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17.	Cardmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phennolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curle/ml. b. Beta emitter micro curle/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



CONSENT ORDER

12

PART-B: NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annual *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

ANNEXURE-8SERIES

E-mail: rospcb.kalinganagar@ospcbboard.org
 Website: www.ospcbboard.org



OFFICE OF THE REGIONAL OFFICER,
 STATE POLLUTION CONTROL BOARD, ODISHA, KALINGA NAGAR
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 AT: Dhabalagiri (Infront of OMC Guest House), POST: Ferro Chrome Project,
 DIST: Jajpur – 755020, Odisha, india

(AAQ Monitoring Analysis Report)

Lab. Ref. No.: AAQ / I / 02 / 19-41

Date: 14.02.2019

Name and Address of the Industry / Source : M/s. VISA Steel Ltd.,
 Kalinga Nagar

Date of Sampling : 05th, 06th, 07th & 08th February, 2019

Sample collected and submitted by : Sri M. M. Sahoo, AEE,
 Sri S. S. Dwibedi, JSA

Date of Submission of Sample : 08.02.2019

Sl. No.	Location	Parameters		
		PM ₁₀ (µg/M ³)	SO ₂ (µg/M ³)	NO ₂ (µg/M ³)
01	AAQ Monitoring conducted at the boundary over the building of DM Plant adj. to CAAQMS-2	94	2.0	30
02	AAQ Monitoring conducted at the boundary over the building of MRSS adj. to CAAQMS-4	83	2.0	34
03	AAQ Monitoring conducted at the boundary near WTP adj. to CAAQMS-3	126	2.0	39
Standard		100.0	80.0	80.0

Sample Analyzed by:

S. Dwibedi
 (S.S. Dwibedi, JSA)

[Signature]
 14/02/19

Regional Officer



E-mail: rospcb.kalinganagar@ospcbboard.org
 Website: www.ospcbboard.org

OFFICE OF THE REGIONAL OFFICER,
 STATE POLLUTION CONTROL BOARD, ODISHA, KALINGA NAGAR
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 AT: Dhabalagiri (Infront of OMC Guest House), POST: Ferro Chrome Project,
 DIST: Jajpur – 755020, Odisha, india

(AAQ Monitoring Analysis Report)

Lab. Ref. No.: AAQ / 1 / 07 / 19-66

Date: 26.07.2019

Name and Address of the Industry / Source : M/s. Visa Steel Ltd.,
 Kalinga Nagar

Date of Sampling : 24th July, 2019

Sample collected and submitted by : Sri M. M. Sahoo, AEE
 Sri S. S. Dwibedi, JSA

Date of Submission of Sample : 24.07.2019

Sl. No.	Location	Parameters		
		PM ₁₀ ($\mu\text{g}/\text{M}^3$)	SO ₂ ($\mu\text{g}/\text{M}^3$)	NO ₂ ($\mu\text{g}/\text{M}^3$)
01	AAQ Monitoring conducted Near DM Plant	182	2.0	35
02	AAQ Monitoring conducted Near Plant Entrance Gate	191	2.0	48
03	AAQ Monitoring conducted Near Project Building of FAP Complex- 2	110	2.0	41
Standard		100.0	80.0	80.0

Sample Analyzed by:

S. S. Dwibedi
 (S.S. Dwibedi, JSA)

Regional Officer

E-mail: rospcb.kalinganagar@ospcbboard.org
 Website: www.ospcbboard.org



OFFICE OF THE REGIONAL OFFICER,
STATE POLLUTION CONTROL BOARD, ODISHA, KALINGA NAGAR
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 AT: Dhabalagiri (Infront of OMC Guest House), POST: Ferro Chrome Project,
 DIST: Jajpur - 755020, Odisha, India

(AAQ Monitoring Analysis Report)

Lab. Ref. No.: AAQ / 1 / 20 / 03-19

Date: 16.03.2020

Name and Address of the Industry / Source : M/s. VISA Steel Ltd.
 M/s. VISA Special Steel Ltd.
 Kalinga Nagar

Date of Sampling : 06th & 07th March, 2020

Sample collected and submitted by : Er. P.K. Behera, RO
 Er. M.M. Murmu, AEE
 Er. D.L. Mahapatra, AEE
 Sri M. M. Sahoo, AEE,
 Sri S. Sahu, SSA

Date of Submission of Sample : 07.03.2020

Sl. No.	Location	Parameters		
		PM ₁₀ ($\mu\text{g}/\text{M}^3$)	SO ₂ ($\mu\text{g}/\text{M}^3$)	NO ₂ ($\mu\text{g}/\text{M}^3$)
01	AAQ Monitoring conducted at the boundary near DM Plant	79	4.2	15.2
02	AAQ Monitoring conducted at the boundary near ferrochrome complex - 2	86	4.7	13.1
03	AAQ Monitoring conducted at the boundary near Raw material building control room of DRI	81	5.1	14.8
04	Near cooling Tower of MBF	112	4.8	16.4
Standard		100.0	80.0	80.0

Sample Analyzed by: *[Signature]*, SSA

Regional Officer



OFFICE OF THE REGIONAL OFFICER,
STATE POLLUTION CONTROL BOARD, ODISHA, KALINGA NAGAR
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
AT: Dhabalagiri (Infront of OMC Guest House), POST: Ferro Chrome Project,
DIST: Jajpur – 755020, Odisha, india

(AAQ Monitoring Analysis Report)

Lab. Ref. No.: AAQ / I / 20 / 06-31

Date: 19.06.2020

Name and Address of the Industry / Source : M/s. VISA Steel Ltd. &
M/s. VISA Special Steel Ltd.
Kalinga Nagar

Date of Sampling : 10th & 11th June, 2020

Sample collected and submitted by : Er. P.K.Behera, RO
Sri S. Sahu, SSA
Sri S.S.Dwibedi, JSA

Date of Submission of Sample : 10.06.2020 & 11.06.2020

Sl. No.	Location	Parameters
		PM ₁₀ (µg/M ³)
01	AAQ Monitoring conducted near main gate adjacent to EQMS	117
02	AAQ Monitoring conducted near the boundary of FAP- II adjacent to project office	85
03	AAQ Monitoring conducted near the boundary of DRI adjacent to RMHS office	92
04	AAQ Monitoring conducted near the boundary adjacent to Learning centre	87
Standard		100.0

Sample Analyzed by:

 SSA



Regional Officer

E-mail: rospcb.kalinganagar@ospcbboard.org
 Website: www.ospcbboard.org
 Tel No. : 06726 221153



REGIONAL OFFICE, KALINGA NAGAR
 STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 AT: Dhabalagiri (Infront of OMC Guest House), POST: Ferro Chrome Project,
 DIST: Jajpur – 755020, Odisha, india

(AAQ Monitoring Analysis Report)

Lab. Ref. No.: AAQ / 1 / 21 / 02 - 05

Date: 19.02.2021

Name and Address of the Industry / Source : M/s. VISA Steels Ltd.
 & M/s. VISA Special Steels Ltd.,
 KNIC, Jajpur

Date of Sampling : 03rd & 04th February, 2021

Sample collected and submitted by : Er. P. K. Behera, RO
 Er. M. M. Sahoo, AEE
 Sri S. Sahu, SSA
 Sri S. S. Dwibedi, JSA
 Sri G. Naik, FA

Date of Submission of Sample : 04.02.2021

Sl. No.	Location	Parameters
		PM ₁₀ (µg/M ³)
01	AAQ Monitoring conducted at the Boundary near Main Gate adj. to EQMS	140
02	AAQ Monitoring conducted at the Boundary near FAP Complex-02 adj. to Project Office	94
03	AAQ Monitoring conducted at the Boundary near DM Plant	89
04	AAQ Monitoring conducted at the Boundary near Learning Centre	108
Standard		100.0

Sample Analyzed by:

S. Dwibedi *H. S. Sahu*

Regional Officer

E-mail: rospcb.kalinganagar@ospcbboard.org
 Website: www.ospcbboard.org
 Tel No. : 06726 221153



REGIONAL OFFICE, KALINGA NAGAR
 STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 AT: Dhabalagiri (Infront of OMC Guest House), POST: Ferro Chrome Project,
 DIST: Jajpur – 755020, Odisha, India

(AAQ Monitoring Analysis Report)

Lab. Ref. No.: AAQ / 1 / 21 / 08 - 47

Date: 23.08.2021

Name and Address of the Industry / Source : M/s. VISA Steels Ltd
 KNIC, Jajpur

Date of Sampling : 02nd & 03rd August, 2021

Sample collected and submitted by : Er. M. M. Murmu, EE
 Sri S. Sahu, SSA
 Sri G. Naik, FA

Date of Submission of Sample : 03.08.2021

Sl. No.	Location	Parameters
		PM ₁₀ (µg/M ³)
01	AAQ Monitoring conducted at the Boundary near Main Gate adj. to EQMS	117
02	AAQ Monitoring conducted at the Boundary near FAP Complex-02 adj. to Project Office	135
Standard		100.0

Sample Analyzed by:

S. D. Dabedi
 JSA

[Signature]
 SSA

[Signature]

Regional Officer

ANNEXURE-9

INSPECTION REPORT IN RESPECT OF JOINT MONITORING OF WASTEWATER QUALITY OF MAJOR INDUSTRIAL OUTFALLS OF KALINGA NAGAR INDUSTRIAL COMPLEX OF JAJPUR DISTRICT.

As per the direction of Additional District Magistrate, Kalinga nagar vide letter no. 1101 dtd. 30-09-2014, a team visited the major industrial outfalls of Kalinga nagar Industrial complex and collected waste water samples on dtd. 08-10-2014 to ascertain the quality of wastewater discharged by different industries to respective nallah / rivers . The detail team members are as per below.

1. Sri Suvash Chandra Nath Sharma, Tehsilder Danagadi & LAO, Kalinga nagar.
2. Dr. Anup Mallick, Regional Officer, SPC Board, Kalinga nagar
3. Sri Puspakanta Nayak, Member, Jakhapura village
4. Sri Prafulla Kumar Nayak, Sr. Clerk, ADM office, Kalinganagar
5. Sri Abhimanyu Pradhan, Satbansia village
6. Sri Bhimsen Marndi, Assistant Environmental Scientist, SPCB, Kalinganagar
7. Sri Soumendranath Mohanty, Assistant Environmental Engineer , SPCB, Kalinganagar

During visit the above team members only visited the outside boundary wall of different industries where the industries discharged their waste water to outside through nallah. At Kalinganagar industrial complex the major industries are as per below.

1. M/S Visa Steels Ltd.
2. M/S Visa Bao Ltd.
3. M/S Visa Sun Coke Ltd.
4. M/S Jindal Stainless Ltd.
5. M/S Neelachal Ispat Nigam Ltd.
6. M/S Mideast Integrated Steels Ltd. (MESCO)
7. M/S Brahmani River Pallet Ltd. (BRPL)
8. M/S Tata Steels Ltd.
9. M/S Maithan Ispat Ltd.
10. M/S Yajdani Steels Ltd.
11. M/S Rohit Ferro Ispat Pvt. Ltd. and M/S KJS Ltd.

(3)

116

Different nallah passing through the Kalinga nagar Industrial complex are as per below.

1. Two separate originates from the Visa Steel Industrial premises near back side of Guest House and after passing through nearby cultivated land it joins with Ganda nallah.
2. Wastewater generated from the industrial premises of Jindal Stainless Ltd. it discharged through Culvert no-1 & Culvert no. 2 near Railway line which passes through Satbansia nallah and finally meets to Ganda nallah.
3. Wastewater generated from the Neelachal Ispat Nigam Ltd. is discharged to nallah near water reservoir and after passing through different cultivated land it meets with Ganda nallah.
4. Another major nallah generated from the Tata Steels premises it passes adjacent to the boundary wall of M/S BRPL and finally meets with Ganda nallah.
5. M/S BRPL having facility to discharge their surface run off water from the industry premises to Ganda nallah towards railway bridge of South Eastern Railway.
6. Another nallah generated along the corridor road of Kalinganagar industrial complex which also carries surface run off water generated from the industry of M/S Maithan Ispat Ltd., M/S Yajdani Steels Ltd. and M/S Rohit Ferro Ispat Pvt. Ltd and this nallah is passing through village Rabana and finally joins with Ganda nallah.
7. Ganda nallah which originates from the hill area near Duburi to Daitary Highway and passing through Jajpur road area near Military Chowk area and finally joins with River Kharasrota near Marthapur village.

Observations:-

During visit wastewater samples were collected from the different locations and sent to Central Laboratory, State Pollution Control Boardm, Bhubaneswar for analysis of different parameter. From the analysis report the observations are as per below.

1. The team members first proceeded to the discharge point of M/S Visa Steels Ltd. near culvert no. 2. During visit it was observed that the industry was discharging wastewater from the factory premises to outside. Wastewater samples were collected from the discharged point and from the analysis report it is revealed that Cyanide concentration was 0.4 mg/l, Phenolic compound as phenol was 0.090 mg/l, Iron (Fe)

(4)

was 8.7 mg/l and Mercury was <0.00006 mg/l). The analysis report is enclosed separately.

2. The team members then proceeded to the discharge point of **M/S Jindal Stainless Ltd.** near culvert no. 2. During visit it was observed that the industry was discharging wastewater from the factory premises to outside. Wastewater sample was collected from the discharge point and from the analysis report it is revealed that Cyanide concentration was 0.12 mg/l, Phenolic compound as phenol was 0.12 mg/l, Iron (Fe) was 1.12 mg/l and Mercury was <0.00006 mg/l). The analysis report is enclosed separately.
3. The team members then proceeded to the discharge point of nallah near Sata Bansia village before mixing to Ganda nallah (Downstream of **M/S Jindal Stainless Ltd.**). During visit flow of wastewater at the nallah was observed. Wastewater sample was collected from the discharge point and from the analysis report it is revealed that Cyanide concentration was 0.09 mg/l, Phenolic compound as phenol was 0.31 mg/l, Iron (Fe) was 0.58 mg/l and Mercury was <0.00006 mg/l). The analysis report is enclosed separately.
4. The team members then proceeded to the discharge point of **M/S Neelachala Ispat Nigam Ltd.**. During visit it was observed that the industry was discharging wastewater from the factory premises to outside. Wastewater sample was collected from the discharge point and from the analysis report it is revealed that Cyanide concentration was 0.08 mg/l, Phenolic compound as phenol was 0.28 mg/l, Iron (Fe) was 1.87 mg/l and Mercury was <0.00006 mg/l). The analysis report is enclosed separately.
5. The team members then proceeded to the discharge point of downstream of Ganda nallah i. e. after mixing wastewater of **M/S Neelachala Ispat Nigam Ltd.** at the backside of **M/S BRPL**. During visit it no discharge of wastewater from **M/S BRPL** was observed but it was also observed that **M/S BRPL** having the provision to discharge of surface run off water from the factory to out side nallah at different locations. Wastewater sample was collected at the downstream of **BRPL** and after Railway

bridge and from the analysis report it is revealed that Cyanide concentration was 0.08 mg/l, Phenolic compound as phenol was 0.032 mg/l, Iron (Fe) was 5.05 mg/l and Mercury was <0.00006 mg/l). Due to The analysis report is enclosed separately.

6. The team members then proceeded to the further downstream point Ganda nala (Further downstream of NINL) near Kusanpur Bridge. Wastewater sample was collected from the Ganda nallah and from the analysis report it is revealed that Cyanide concentration was 0.07 mg/l, Phenolic compound as phenol was 0.039 mg/l, Iron (Fe) was 0.63 and Mercury was <0.00006 mg/l). The analysis report is enclosed separately.
7. Wastewater sample was collected from Ganda nala (after mixing all the nallah) before mixing to River Kharasrota at Marthapur. From the analysis report it is revealed that Cyanide concentration was 0.08 mg/l, Phenolic compound as phenol was 0.053 mg/l, Iron (Fe) was 2.9 and Mercury was <0.00006 mg/l). The analysis report is enclosed separately.
8. Wastewater sample was collected from River Kharasrota near at the upstream point near Manichowk of Khapuria para village. From the analysis report it is revealed that Cyanide concentration was 0.042 mg/l, Phenolic compound as phenol was 0.012 mg/l, Iron (Fe) was 2.65 and Mercury was <0.00006 mg/l). The analysis report is enclosed separately.
9. Wastewater sample was collected from downstream of Kharasrota river near Jakadia Barrage. From the analysis report it is revealed that Cyanide concentration was 0.07 mg/l, Phenolic compound as phenol was 0.038 mg/l, Iron (Fe) was 2.62 and Mercury was <0.00006 mg/l). The analysis report is enclosed separately.

Conclusion:-

From the above results it is observed that

1. At the discharge point of M/S VISA Steels Ltd. the cyanide concentration is 0.4 mg/l which violates the standard norms of Industrial discharge (Standard for inland surface 0.2 mg/l).

2. At the discharge point of M/S Jindal Stainless Ltd. the cyanide concentration is 0.12 mg/l which meets the standard norms of Industrial discharge (Standard for inland surface 0.2 mg/l) but at the downstream near Sata Banshia village the cyanide concentration is 0.09 mg/l which violates the standard norms of Primary Water Quality for surface water bodies (0.05 mg/l Standard as per IS 2296-1982).
3. At the discharge point of M/S Neelachala Ispat Nigam Ltd. to Ganda nallah the cyanide concentration is 0.08 mg/l which meets the standard norms of Industrial discharge (Standard for inland surface 0.2 mg/l) but at the downstream of Ganda nallah after M/S BRPL and at further downstream at Ganda nallah near Kusanpur Bridge the cyanide concentration is 0.08 mg/l & 0.07 mg/l which violates the standard norms with respect to Primary Water Quality for surface water bodies (0.05 mg/l Standard as per IS 2296-1982).
4. Cyanide concentration was also observed 0.08 mg/l and 0.07 mg/l at downstream of Ganda nallah before mixing with Kharasrata river at Marthapur and downstream of Kharasrata river near Jakadia Barrage which exceeds the standard norms of Primary Water Quality for surface water bodies (0.05 mg/l Standard as per IS 2296-1982).
5. At all the discharge points the concentration of iron(Fe) meets the standard norms of the Board except at the discharge point of M/S VISA Steels Ltd. the iron concentration is 8.7 mg/l which exceeds the standard norms of Industrial discharge (Standard for inland surface 3.0 mg/l).
6. The concentration of phenolic compound as Phenol is observed at all the locations are within the standard norms of the Board.

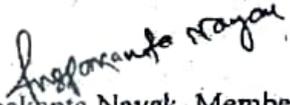
Recommendations:-

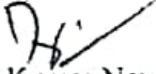
1. Cyanide concentration observed to be high at Ganda nallah and other nallah originating from the different industries of Kalinga nagar Industrial complex, so directions may be issued to the industries of M/S VISA Steels Ltd, M/S Jindal Stainless Ltd. and M/S Neelanchala Ispat Nigam Ltd. that there should not be any type of discharge of untreated waste water to outside the factory premises.

2. All water intensive industries in Kalinganagar industrial area should be directed to install and operate continuous water quality monitoring for critical parameters at their discharge outlets with real time data transmission data transfer to SPCB.
3. Ganda nala water also mixes with waste water generated from the Jajpur Township (Vyasnagar), Danagadi Tehsil area and also from the upstream of Duburi where different commercial activities also takes place. So it is recommended that Kalinganagar industrial authority shall install continuous water quality monitoring facility at strategic location on Ganda nala to monitor real time water quality with a facility to disseminate the information in public domain to have watchfulness and attention of local people.


Sri Suvash Chandra Nath Sharma,
Tehsilder Danagadi & LAR
Kalinga nagar **TAHASILDAR**
DANAGADI

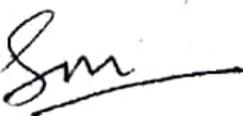

Dr. Anup Mallick
Regional Officer
SPC Board, Kalinga nagar


Sri Puspakanta Nayak, Member,
Jakhapura village


Sri Prafulla Kumar Nayak
Office of the Additional District Magistrate,
Kalinganagar


Sri Abhimanyu Pradhan, Member
Kalinganagar


Sri B, Marndi
Assistant Environmental Scientist
SPCB, Kalinganagar


Sri S. N. Mohanty.
Assistant Environmental Scientist
SPCB, Kalinganagar



E. mail: centralab@ospboard.org
Website: www.ospboard.org

CENTRAL LABORATORY
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
Bhubaneswar - 751 024, INDIA

TEST REPORT
(WATER AND WASTEWATER)
(Form-5)

Page 1 of 2

1. Report No. : OS/95/10/2014
2. Date : 20.10.2014
3. Sample Submitted By : Dr. Anup Mallick, RO,
(Name and address) SPC Board, Kalinga Nagar, Jajpur
4. Reference Letter No. : 2513, dt. 09.10.2014
5. Date of sample receipt : 10.10.2014
6. Analysis Results :

(Attach separate sheet if necessary)

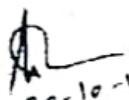
Kalinga Nagar Area, Jajpur district	Parameters (with unit)				
	Phenolic compound as Phenol (mg/l)	Cyanide (mg/l)	Fe (mg/l)	Hg (mg/l)	
Date of Analysis	10.10.14	10.10.14	10.10.14	10.10.14	
Method No. * of Analysis	5530 C	4500-CN -C & 4500-CN -F	3500-Fe-B	3112 B	
Uncertainty	-	-	-	-	
Sl. No.	Sample Identification & Result				
1.	Wastewater of M/s Visa Steel Ltd. near culvert No-2 outside factory premises discharged to Ganda Nallah	0.090	0.4	8.7	<0.00006
2.	Wastewater of M/s Jindal Stainless Ltd. near culvert No-2 outside factory premises discharged to Ganda Nallah	0.12	0.12	1.12	<0.00006
3.	Nallah water near Sata Banshia village before mixing to Ganda Nallah (D/s of M/s Jindal Stainless Ltd.)	0.31	0.09	0.58	<0.00006
4.	Wastewater of M/s NINL near boundary wall of factory premises discharged to outside	0.28	0.08	1.87	<0.00006

		Parameters (with unit)			
		91 Phenolic compound as Phenol (mg/l)	Cyanide (mg/l)	Fe (mg/l)	Hg (mg/l)
5.	D/s of Ganda Nallah after mixing of NINL near BRPL.	0.032	0.08	5.05	<0.00006
6.	Ganda Nallah at Kusanpur Bridge (FD/s of M/s NINL)	0.039	0.07	0.63	<0.00006
7.	D/s of Ganda Nallah before mixing with Kharasrata River at Marthapur	0.053	0.08	2.9	<0.00006
8.	U/s of Kharasrata River near Manichowk of Khapuria para village	0.012	0.042	2.65	<0.00006
9.	D/s of Kharasrata River near Jakadia Barrage	0.038	0.07	2.62	<0.00006

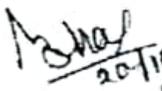
* APHA, 21st Edn., 2005

7. Deviation from test method, if any : No
8. If Sampling Conducted by the Central Laboratory, No
- (a) Date of Sampling
- (b) Method Used*
- (c) Schematic Diagram of Sampling locations

-----End of Test Report-----

Analysed by : 
 Analyst 20-10-14

Patricia
 20.10.14


 Board Analyst
 20/10

Note : The results stated above relate only to the items tested. The report shall not be reproduced in full or in part without written approval from the In-charge of the Central Laboratory



100% forest land
Cultivated land

Website: www.ospb...

**REGIONAL OFFICE OF THE
STATE POLLUTION CONTROL BOARD, ODISHA**
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
Common Facility Centre, JCD, Kalinga Nagar,
Dist- Jajpur-755026, Odisha, India

707

ANNEXURE-10

No. 2087

Date 09-07-2015

From
Dr. Anup Mallick
Regional Officer

To
The Member Secretary
State Pollution Control Board, Odisha
Bhubaneswar-12

Sub.: - Public complaint on M/S Visa Steels Ltd, At- Kalinga Nagar Industrial
Complex of Jajpur District for discharge of runoff water to outside the factory
premises.

Sir,
With reference to the above public complaint, please find enclosed herewith
the inspection report for your kind information and necessary action.

Encl.: - As above

Yours faithfully
Anup Mallick
Regional officer

Anup Mallick
Public & Environmental Officer
State Pollution Control Board
Bhubaneswar-12

REPORT ON ALLEGATION AGAINST M/S VISA STEELS LTD, AT- KALINGA NAGAR
INDUSTRIAL COMPLEX OF JAJPUR DISTRICT

Public complaint was received from the villagers of Jakhapura of Jajpur District regarding contamination of cultivated land due to release of surface run off water with charcoal dust material from the premises of M/S VISA Steels Ltd. The villagers also submitted runoff water sample which was passing through natural nallah.

The matter was investigated on 23.06.2015 & 24.06.2015 along with Sri Bhimsen Marndi, Assistant Env. Scientist and Sri S. Sahu, Sr. Scientific Assistant of this office. It was alleged by the villagers that on 22.06.2015 at about 2 PM onwards the aforesaid industry has released surface run off from the premises to outside near culvert no.1 which is at the backside of the industrial Guest House. During visit it is observed that the cultivated land is situated adjacent to Railway line near village Satbanshia has been affected due to contamination of runoff water. A natural nallah is passing from the culvert near industrial boundary to Railway line convert in a zigzag manner and both side the natural nallah cultivated land exists. During visit it was observed that upto railway culvert no cultivated land affected due to contamination of natural nallah, but on the opposite side of the railway line, the surface runoff filled on the agricultural land and it was happened during last rain. The matter was brought to the knowledge of the Sr. Manager (DGM-SHE) of M/S VISA Steels Ltd. During visit discharge of wastewater from the factory premises to outside through natural nallah near culvert was observed and waste water samples were collected from culvert as well as from other locations. Photographs were taken from different locations are annexed separately.

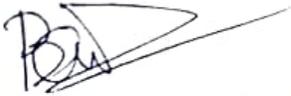
On 08.07.2015 M/S VISA Steels Ltd. also discharge runoff water from the factory premises to outside the factory premises through Culvert No.-1 and Culvert no. 2. The discharge of runoff was continued till 09.07.2019.

Conclusion:

During visit it was observed that the land has affected due to release of surface runoff water with charcoal from the premises of M/S VISA Steels Ltd. The unit has failed to maintain the zero discharge facility as per the special conditions framed in consent to operate. From the analysis report it is revealed that cyanide and phenolic compound as phenol concentration are not meeting the standard norms (copy annexed).

M/S VISA Steels Ltd. may be directed to take immediate steps to restrict the discharge of surface runoff water along with waste materials to outside the factory premises and detail action plan in this regard shall be submitted to the Board for further course of action.

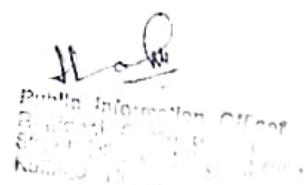
Decision as deem proper may be taken against the industry.



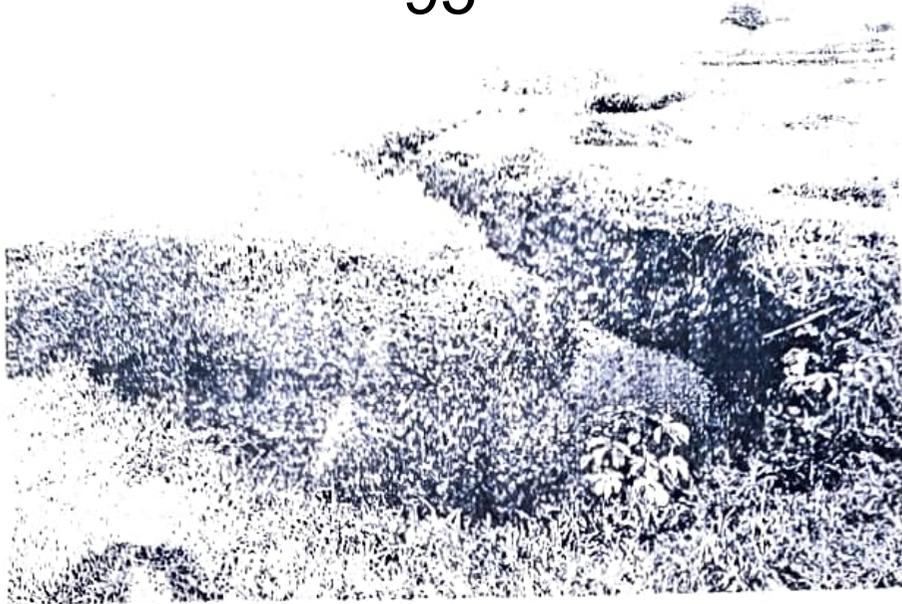
Sri Bhimsen Marndi, AES



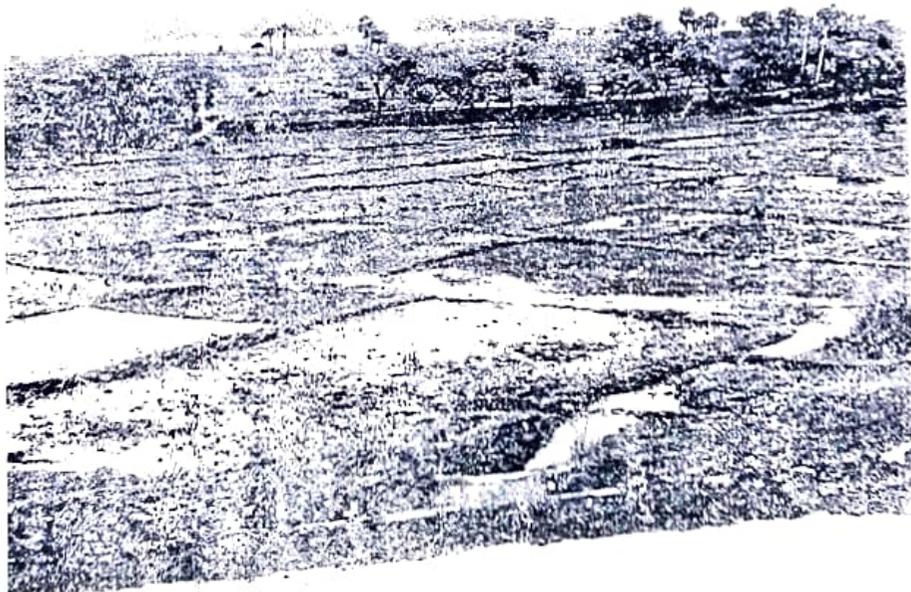
Dr. Anup Kumar Mallick, RO



Public Information Officer
State of Karnataka
Kannada



Natural nallah surrounding agricultural land



Runoff water filled with agricultural land

Handwritten signature



Runoff water outside the M/S VISA Steel Ltd. Boundary wall



Runoff water near South Eastern Railway culvert

Halal



untreated water discharged by Visa coke , Visa steel & Visa Group of industries Kalinganagar ,jajpur odisha

1 message

knpsc org <knpsc@nic.in>

Sun, Apr 2, 2023 at 1:06 PM

To: chairman@ospboard.org, membersecretary@ospboard.org, mefcc@gov.in, roez.bsr-mef@nic.in, secy-moef@nic.in

Respected sir Pls find herewith some Geotag photographs & one video as evidences untreated water discharged by Visa coke , Visa steel & Visa Group of industries Kalinganagar ,jajpur odisha, The errant industry has been discharging untreated toxic waste water to nearby farmlands from last years 10 years . In spite of our repeated complaints no visible action has taken yet now. So your good office is requested kindly look into the matter for justice . President, Kalinganagar Paribesh Surakshya Samiti,

3 attachments



WhatsApp Image 2023-04-02 at 7.53.52 AM.jpeg
112K



WhatsApp Image 2023-04-02 at 7.53.57 AM.jpeg
102K

WhatsApp Video 2023-04-02 at 7.55.21 AM (1).mp4
3400K

PHOTOGRAPHS OF DISCHARGE OF UNTREATED WATER
FROM VISA STEEL TO OUTSIDE





Biju Pattnaik Marg, Jakhapura, Odisha 755020, India

Latitude

20.943890000000003

°

Longitude

86.068748333333335°

Altitude 34 meters

Friday, 31.03.2023

Local 06:31:50 AM

GMT 01:01:50 AM



MUNICIPALITY

130. THE RELEASED BY THE

THE NATIONAL HEALTH COMMISSION

May 11, 2020

Land left fallow as steel firm pukes toxic water

POST NEWS NETWORK

Jajpur, May 24: Over 200 acres of farmland near Kalinganagar here have remained uncultivated due to alleged discharge of toxic water by a private steel firm, a report said.

The toxic water has destroyed the micro-organisms boosting the soil fertility resulting in the farmlands remaining uncultivated, farmers alleged. Many farmers have been compelled to leave cultivation and do odd jobs to earn a living as yield from the farmlands was reducing.

The discharge of toxic water has also led to spread of skin diseases in the area, residents alleged.

Hundreds of farmers under the banner of Kalinganagar Parivesh Surakshya Samiti (KPSS), an environmental outfit, have lodged a complaint against the steel firm with the Odisha State Pollution Control Board (OSPCB).

Taking cognisance of the development, the member secretary, OSPCB in a letter (dated-19.05.2020) has directed the district collector of Jajpur to probe the charges and submit a report to him. Later, the OSPCB in a report to the district collector has said that the steel firm is



Farmers displaying soil from their farmland which has turned black due to discharge of toxic water by the steel firm

ECO DAMAGING

▶ The toxic water has destroyed the micro-organisms boosting the soil fertility resulting in the farmlands remaining uncultivated, farmers alleged

▶ Many farmers have been compelled to leave cultivation and do odd jobs to earn a living as yield from the farmlands was depleting

The discharge of toxic water has also led to the spread of skin diseases in the area, the residents alleged

acting as per the guidelines of the pollution body in treatment of waste water. Sources said Visa Steel was established in the area as part of the industrialisation policy of the state government. The OSPCB allowed the firm to operate on the condition that it will not discharge a drop of waste water outside.

However, the plant was found violating the agreement over the last five years and discharging its waste water to farmlands in the adjoining areas on a regular basis, members

of KPSS alleged. There are instances wherein OSPCB served 10 show-cause notices and even served closure notice on Visa Steel but that has failed to deter the latter, the activists alleged.

Human rights activist Susant Das alleged that the company manages to get a positive report from the OSPCB laboratory in its favour each time a complaint is made against it. This has happened due to alleged connivance of the firm with three technicians working in

the OSPCB laboratory, Das claimed.

While one of the technicians has been posted in the OSPCB laboratory for the last 22 years, two others have been working there for the last 15 years, he added.

This correspondent visited the farmlands to take stock of the charges when farmers Ramesh Chandra Brahma and Ghauri Behera showed him how the soil has turned black due to discharge of toxic water by the steel firm. As a result, it has become impossible to raise any crop on their farmlands for the last five years. Paddy crops and vegetables have stopped germinating on their farmlands, the farmers alleged.

Farmer Shyamasundar Behera, who is also a ward member in Jakhpura panchayat, alleged he has become financially ruined as he is unable to raise any crop on his farmland due to toxic discharge of water by the steel firm. He alleged that OSPCB is not taking any steps in this regard which has only emboldened the steel firm.

When contacted, Sandip Mishra, human resources officer of Visa Steel, said all steps are being taken to treat the water of the plant and rainwater as per OSPCB guidelines.

ORISSA POST REPORT DATED 25TH MAY 2020

No. 219 /Dt. 21.03.07

To

The Inspector in-charge,
Kalinganagar Police Station,
Duburi, Jajpur Road.

Sub: F.I.R. against M/S Visa Industries Ltd.

Sir,

I, Sri Rajesh Chandra Mohanty, presently working as Assistant Engineer, Jenapur Irrigation Sub-Division do hereby lodge this F.I.R. to the effect that M/S Visa Industries Ltd. under your jurisdiction is unauthorisedly and illegally drawing ground water in complete contravention of the Orissa Irrigation Ammendment Act 1993.

M/S Visa Industries Ltd. has been persistently indulged in such illegal activities despite repeated notice to him. Because of such unauthorised drawal of ground water there would be fast depletion of ground water during the summer season resulting in going down of water table and non-functioning of tube-wells. This will result in hue and cry among the local people.

I therefore pray that your goodself be kind enough to investigate the matter & take appropriate legal action against M/S Visa Industries Ltd.

Yours faithfully,
(Signature) 21/03/07
Assistant Engineer,
Jenapur Irrigation Sub-Division.

1.20/3
24/3/07
Received to report today given by
Sri Rajesh Chandra Mohanty, A.E. Jenapur
Irrigation Sub-Division. It is noted that a copy of
20(A) 5/39 (10) The Orissa Irrigation
Act-1959. Registered at Kalinganagar P.O. No. 46
of 430 Pk 20(A) 5/39 (10) The Orissa
R.G. Path: of 1011 Pk 20(A) 5/39 (10) The Orissa
to the G.O. No. 202 Pk 20(A) 5/39 (10) The Orissa
G.O. No. 202 Pk 20(A) 5/39 (10) The Orissa
24/3/07
11/10/07

[Handwritten scribbles]

Approximate value of property

Inquest Report (to be carried out by)

F. I. R. Contents (attach separate sheets if required)

The Original written report of Compt. which is treated as FIR is enclosed here with.

3/10
24.3.07
11C Kalinganagar

[Vertical text and markings on the left side, including a large blue smudge]



KALINGANAGAR PARIBESA SURAKSHYA SAMITTEE

At/P.O/P.S - Jakhapura, Via - Danagadi, Dist - Jajpur, Pin - 755026, Odisha

Ref. No. 220/K.N.P.S.S./2020

Date 09.07.2020

To,

1. Chief Secretary cum Chairman,
Odisha State pollution Control Board
Nilakanthanagar, Bhubaneswar, 751012
2. Member Secretary, Odisha State Pollution Control Board
3. The Secretary
Ministry of Environment and Forest Climate Change
.Indira Paryavaran Bhawan, Jorbag,
Newdelhi 110003, secy-moef@nic.in
4. The Member Secretary, Central Pollution Control Board, Parivesh
Bhawan, East Arjun Nagar, Delhi - 110032 Email:
mccb.cpcb@nic.in, ccb.cpcb@nic.in
5. **SHRI. SUBRAT MOHAPATRA, IFS (I/C)**
Deputy Director General of Forests (C), Ministry of Environment,
Forest and Climate Change, Regional Office (EZ),
A/3; Chandersekharpur, Bhubaneswar – 751023
Tel. No. 0674- 2301213, 2302432 Fax No.0674- 2302432
Email: roez.bsr-mef@nic.in

Subject: Inquiry into illegalities in renewing the Consent to Operate Order of VISA steel dated 1/07/2020 which is valid till 31/03/2021 and demand for revocation of CTO for continuous non-compliances.

Dear Sir,

The undersigned Secretary of Kalinganagar Paribesh Surakshya Samiti wish to bring to your kind attention to the following few line for necessary action at your end.



KALINGANAGAR PARIBESA SURAKSHYA SAMITTEE

Regd. No. : 3325/45-2016

At/P.O/P.S - Jakhapura, Via - Danagadi, Dist - Jajpur, Pin - 755026, Odisha

Ref. No.

Date

1. M/s VISA Steel Ltd. has set up an Integrated Steel Plant by installing Rolling Mill (1.5 MTPA rolled products) and Captive Power Plant (256 MW) at Kalinganagar Industrial Complex. Total 486 ha. land has been acquired from Industrial Infrastructure Development Corporation (IDCO), Govt. of Orissa at Kalinganagar Industrial Complex and environment clearance has been granted by the Ministry vide letter no. J-11011/33/2007-IA.II (I) dated 12th June, 2007. The EC letter clearly specifies that the plant will operate in Zero Discharge condition
2. We are surprised to find that the unit has been renewed its Consent to Operate on 1st July 2020 despite of earlier non-compliances and failed to meet the deadline imposed in the CTO. By allowing the unit to run subject to compliance of additional conditions within one month period is a Mockery and does not stand the test of its commitments. As such the present CTO is granted diluting and overriding the strict conditions imposed in Environment Clearance which is not permissible in law and facts. In addition to this the present CTO does not insist for Stone Pitching of earthen drain,
3. It is needless to mention that because of blockage of the natural stream namely Baunsi Nalla on plot No 324 and Khata No 419 in Jakhapura Mouza, now within the premises of the Plant and same has been confirmed by Revenue Inspector has led to death of a natural stream.



KALINGANAGAR PARIBESA SURAKSHYA SAMITTEE

A1/P.O/P.S - Jakhapura, Via - Danagadi, Dist - Jajpur, Pin - 755026, Odisha

Ref. No.....

Date

4. Further the Regional Office, Kalinganagar has inspected the unit on 7th March 2020 and the report was sent to the Head Office through letter dated 17th March 2020. In the same report the Regional Officer has tried to protect the unit and ignore the non-compliances. It is needless to mention that the additional conditions and non-compliances should have been fulfilled by Feb 2020 as per the CTO dated 1/10/2019
 - i. The unit has not installed flu Gas Desulpherisation,
 - ii. Not installed Low NOx Burner, dated 1/10/2019
 - iii. Material storage area is not under covered shed,
 - iv. Dust accumulation in ferrochrome Complex 2,
 - v. Seepage water discharged to outside at culvert 1,
 - vi. Surface Runoff Drain area has not been concretized and the work is ongoing as reported in the IR,
 - vii. Inner surface of the rainwater harvest pond has not been lined with impervious HDPE,
 - viii. PM 10 near cooling tower is found to be exceeding permissible limit having 112mg/l.
5. That the unit is non-compliant and polluting the air as well as water since its inception and in this regard the undersigned has brought to the knowledge of your esteemed organization time and again. Further the allegations are also found to be true during the inspection carried out by the Pollution Control Board and to that effect showcause notices have been issued for closure of the unit on 23rd September 2019.
6. In the same notice dated 23/09/2019 few non-compliances among other have been pointed such as
 - i) Drainage work blast furnace area
 - ii) The internal road from DRI plant was found to be damaged,
 - iii) No physical progress in mechanical wheel washing system
 - iv) No action regarding stone pitching of storm water drains across the plant



KALINGANAGAR PARIBESA SURAKSHYA SAMITTEE

At/P.O/P.S - Jakhapura, Via - Danagadi, Dist - Jajpur, Pin - 755026, Odisha

Ref. No.

Date

7. Further the Effluent Treatment Plant of the Ferrochrome Plant 2 is still under construction while the unit is allowed to operate grossly contradicts the mandate of pollution control board.
8. To the knowledge of the undersigned complainant, there has been no progress in respect of the aforementioned four points and even after that the consent to operate of the unit was renewed.
9. Further when the MoEF has already mandated for Coke Dry Quenching technology for better energy efficiency and to reduce pollution load, the unit in the present case is being allowed to run in the old and obsolete technology.
10. As per EC, there should be ETP and waste water should be treated, recycled and reuse. In no circumstances, wastewater should be discharged and zero liquid discharge should be adopted. The factory should draw water from the nearby rivers such as Brahmani and Kharsua within the permissible limit as prescribed in the EC. The spirit of the restriction is to stop wastage of water and requirement of water is to be met by reusing the wastewater by treating and recycling the wastewater.
11. Rain water harvesting structures should be constructed for the following purposes but no done such as
 - i) To harvest rain water for use in lean period
 - ii) To stop discharge of water to outside in rainy season to comply the zero discharge condition.
 - iii) To refill the Ground water table for use in lean period
12. There is no geological survey conducted by competent authority till date. The Board officials are not competent to declare it low lying area.
13. They have been discharging the untreated water to nearby farmlands since the establishment of the unit. After the lapse of more than a decade the plea of low lying area is not acceptable.



KALINGANAGAR PARIBESA SURAKSHYA SAMITTEE

At/P.O/P.S - Jakhapura, Via - Danagadi, Dist - Jajpur, Pin - 755026, Odisha

Ref. No.

Date

14. Allowing the discharge water to outside during the monsoon is overriding the stricter condition of Zero Liquid Discharge in EC letter imposed by MoEFCC. It is pertinent to mention here that the OSPC Board has no authority to dilute the conditions imposed by MoEFCC and CTO is subject to full compliance of EC conditions. Hence allowing the plant to discharge it's liquid to outside is illegal and indicates arbitrariness, non-application of mind and in utter disregard to the authority of MoEFCC. Needless to mention that the discharge takes place even in non-Monsoon season like winter and summer and in this regard more than twenty instances of discharge from January to May 2020 have been communicated to the Member Secretary,SPCB Odisha through email and Whatsapp.
15. It is pertinent to mention here that the MoEFCC has also found several non compliances in its monitoring report in pursuant to the site visit on 30/11/2018. Some of the points as follows
- (i)Not established rainwater harvest pond even after 10years of establishment of the industry
 - (ii) Plant has not set up the metal recovery plant,
 - (iii) Reexamination of design and size of surface treatment facility by govt. institutions not done
 - (iv)Not conducting third party monitoring and analysis **Toxic chemical leach ability Potential, ambient air quality, Noise levels, various gases including Cr and Nickel**
- V) Four ambient air quality monitoring stations in downward direction have not been established.
- VI) No information regarding judicious use of recurring and capital cost of 100Cr towards environmental pollution control measures as assured in the EIA/EMP report.
- VII) Monitoring of Cr and NI not conducted so far

KALINGANAGAR PARIBESA SURAKSHYA SAMITTEE

At/P.O/P.S - Jakhapura, Via - Danagadi, Dist - Jajpur, Pin - 755026, Odisha

Ref. No.....

Date

VIII) Third Party monitoring of Monitoring of secondary fugitive emission, effluent and influent surface, subsurface and ground water not done,

IX) Commitments in the public hearings were not met as on date and no report submitted to MoEFCC.

Apart from this MoEFCC has also sought for several reports which are vital to the compliances. Copy of the inspection report dated 30/11/2018 is annexed here unto as **Annexed with this letter**

16. It is needless to mention here that despite of concrete evidence and observations in the inspection report about the non-compliances of conditions of consent to operate, the unit has been allowed to operate and pollute with full impunity and protection from the SPC Board.
17. It is not out of place to mention here that the unit is discharging the process water to outside as on date in violation of the Supreme Court Order dated 22nd February 2017 in Paryavan Surakshya Samiti Case where the unit discharging process/untreated water to be closed down if no corrective/remedial measures are taken within three month from the order and in that case this unit is operating for more than three years in violation of the Apex court order.
18. That in this regard the farmers have also complained time and again regarding the contaminated water and skin irritation when they work in their field. Further the agriculture fields are also damaged with black polluted water from the VISA industry and for that the yield of the paddy crops are declining
19. It is further submitted that pursuant to the inspection carried out by Senior Officers from Board on 11th Sept 2019 and after finding serious lapses in the pollution control measures, the Board has issued show cause on 23rd September 2019 asking why the Consent be not refused and unit be closed down.

KALINGANAGAR PARIBESA SURAKSHYA SAMITTEE

At/P.O/P.S - Jakhapura, Via - Danagadi, Dist - Jajpur, Pin - 755026, Odisha

Ref. No.....

Date

20. In this context the undersigned appeal this Authority to initiate a robust and independent inquiry into the episode renewal of consent to operate when much non compliance still exist. It appears the consent has been renewed for some extraneous consideration and in contradiction to the environmental norms and practices. Further inquiry against the officer concerned responsible for renewal of the CTO may be conducted by independent agency and thereafter appropriate action may be taken against the delinquent officers.
21. Hence being a regulatory authority having obligation to protect the nature and safeguard the life and property of local inhabitants, the unit should not be allowed any more to threaten the agricultural land and water bodies and for that shake, The undersigned demands inquiry against the officers concerned, revocation of the consent to operate of the unit within 15days until full proof measures are put in place to ensure zero discharge and emission within the permissible limit.

Soumyadeep Pruthiraj
Soumyadeep Pruthiraj

Secretary, Kalinganagar Paribesh Surakshya Samiti

At/po- Jakhapura, Via- Dangadi Dist-Jajpur, Odisha,755026

Subject: Inquiry into illegalities in renewing the Consent to Operate Order of VISA steel dated 1/07/2020 which is valid till 31/03/2021 and demand for revocation of CTO for continuous non-compliances

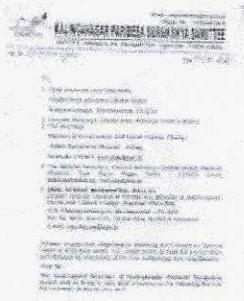
1 message

knps Samitee <knpsamitee@gmail.com>

Thu, Jul 9, 2020 at 9:03 AM

To: chairman@ospboard.org, membersecretary@ospboard.org, paribesh1@ospboard.org, ms.cb.cpcb@nic.in, ccb.cpcb@nic.in, nurugansankaran@ilfsindia.com, roez.bsr-mef@nic.in

8 attachments



edit_0001.jpg 841K



edit_0004.jpg 996K



edit_0003.jpg 999K



edit_0005.jpg 1061K

edit_0002.jpg 890K



edit_0006.jpg
968K



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799K

 **MOEF MONITORING REPOTT OF Visa Steel NOV 2018.pdf**
4729K



Sankar Pani <sankarprasadpani@gmail.com>

SUPPLIMENTARY AFFIDAVIT IN OA 19 OF 2019

1 message

Sankar Pani <sankarprasadpani@gmail.com>

Sat, Apr 8, 2023 at 6:08 AM

To: pbanerjeebihani@gmail.com, Office Vsalegal <office@vsalegal.in>, Surendra Kumar <surendra_kr15@rediffmail.com>, secy-moef@nic.in, RABINDRA KUMAR SAMAL <roez.bsr-mef@nic.in>, csori@nic.in, fesec.od@nic.in, tarun.patnaik87@gmail.com

Dear Sir

Please find the copy of Supplementary affidavit in OA 19 of 2019

warm regards

--

Sankar Prasad Pani, Advocate
National Green Tribunal Kolkata & Orissa Highcourt
Res-Plot No 2132/4814(B), Nageswar Tangi,
Bhubaneswar, 751002
Cell- 9437279278
Skype- sankar.pani

 **SUPPLIMENTARY AFFIDAVIT IN OA 19 OF 2019.pdf**
23049K